

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 906 OF 2024**

IN THE MATTER OF:

VARSHA AGGARWAL & ORS.

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENT(S)

INDEX

S. NO.	PARTICULAR	PG. NO.
1.	Counter Affidavit on behalf of New Okhla Industrial Development Authority.	1-11
2.	Annexure C-1 A copy of notification dated 19.08.2015 of Ministry of Environment and Forest, and Climate Change.	12-32
3.	Annexure C-2 A copy of approved layout plan dated 16.12.2008.	33
4.	Annexure C-3(Colly) A copy of Public Notice dated 25.11.2014 published in the national and local newspaper.	34-35
5.	Annexure C-4 A copy of layout map dated 20.02.2015.	36-37
6.	Annexure C-5 A copy of clause 24.12 of NOIDA Building Regulations.	38-39
7.	Annexure C-6(Colly) A copy of the environmental clearance dated 09.06.2009, 04.01.2017 and 30.06.2020.	40-59

8. **Proof of Service****60**

THROUGH COUNSEL



SAMEER JAIN/ SUVIGYA AWASTHY/
VIVEK JOSHI/ ROHAN GULATI/
SHIVAM TRIPATHI/ ASHWIN RAJ JAISWAL
COUNSEL FOR THE RESPONDENT NO.2
PSL ADVOCATES & SOLICITORS
A-220, DEFENCE COLONY
NEW DELHI - 110024
(+91) 99992 88788

DATE: 19.04.2025
PLACE: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 906 OF 2024

IN THE MATTER OF:

VARSHA AGGARWAL & ORS.

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENT(S)

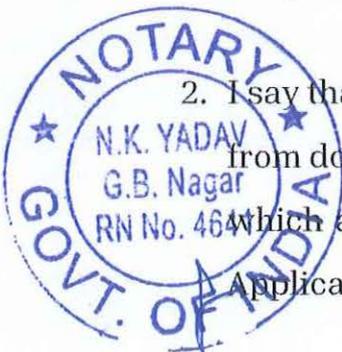
**COUNTER AFFIDAVIT ON BEHALF OF NEW OKHLA INDUSTRIAL
DEVELOPMENT AUTHORITY ('NOIDA/ RESPONDENT NO. 2')**

MOST RESPECTFULLY SHOWETH:

I, DEVENDRA NIGAM, aged about 54 years, son of Shri NP Nigam, having office at New Okhla Industrial Development Authority ("NOIDA/Answering Respondent"), Department- Planning department, do hereby solemnly affirm and state as follows:

1. That I am presently serving as Senior Manager, in New Okhla Industrial Development Authority, herein Respondent no. 2 ("NOIDA/Answering Respondent") in the present application. I am well conversant with the facts & circumstances of the present case having perused the records pertaining to case available in my office. I am authorised to swear the present affidavit on behalf of Respondent no. 2 and competent to make the present affidavit.

2. I say that all the averment made in the Application, which are not borne from documentary record and contentions raised in the Application and which are not in consonance with law are denied. No pleading in the Application shall be deemed to have been admitted unless it is



specifically admitted by the Answering Respondent in the Counter Affidavit.

3. I have read and understood the present Application before filing the present Counter Affidavit. I crave liberty of this Hon'ble Tribunal to file a detailed para-wise reply to the Application as and when required at later stage, if any occasion arises.
4. That instant Application is filed by Applicant under Section 18 read with Section 14 and 15 of the National Green Tribunal Act, 2010, inter-alia seeking following relief from this Hon'ble Tribunal-

“(i). That the Respondent no. 2 to 3 be directed to adhere with the Original Plan of 2009 and 2011 as per buildings Laws and not to encroach any common area having designated as Green belt of the Township in the original plan of 2009 and 2011 and; (ii) That the all approvals given by the Respondent no. 2 i.e NOIDA Authority in violation of environmental laws be declared null and void.

(iii) to direct the Respondent no. 2 and 3, their associates, servants, agents, successor, attorney, legal heirs, assignees, whatsoever, etc. to restore the Disputed property i.e. marked as 'A', 'B', 'C' & 'D' (Property bearing plot nos. D-15 to D- 31) including the Jogging and Cycling track to its Original Form as per the Plan of 2009 and 2011 passed by the Noida Authority i.e., property marked as a Sports Field/ green area in the Original Plan of 2009 passed by the Noida Authority, Property bearing plot nos. D-15 to D- 31 constructed Upon the Jogging and Cycling track and the Property marked at 'C' i.e Property adjoining to the Temple.

(vi) To grant Compensation or impose heavy penalty upon the Respondent no. 2 and 3

(v) pass such further and other orders as the Hon'ble Court May deem fit and proper in the nature and circumstances of the case.”



(Signature)

5. It is respectfully submitted that the Applicant has failed to identify any specific violation of environmental norms allegedly committed by NOIDA. The present application appears to be a deliberate attempt to misuse and abuse the judicial process, as it is based on distorted and misleading assertions intended to misguide this Hon'ble Tribunal. It is further submitted that the application lacks both legal and factual merit, and its maintainability is highly questionable. For the reasons elaborated below, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the application *in limine*.

6. The Applicant is attempting to mislead this Hon'ble Tribunal by asserting that Jaypee Township ("**Township**") falls within the ambit of Eco-sensitive Zone ("ESZ") of the Okhla Bird Sanctuary. However, this assertion is contrary to the facts established under the relevant notification issued by the Ministry of Environment, Forest and Climate Change.

"Extent and Boundaries of Eco-sensitive Zone-

- (1) *The extent of Eco-sensitive Zone ranges from 100 meters to 1.27 kilometers from the boundary of the Okhla Bird Sanctuary in the district of Gautam Budh Nagar of Uttar Pradesh and South East District of the National Capital Territory of Delhi.*

- (2) *The Eco-sensitive Zone is the area up to one hundred meter from the eastern, western and southern boundary and up to 1.27 kilometers from the northern boundary of the Okhla Bird Sanctuary up to Delhi Noida Direct fly over across the river bed, situated in Gautam Budh Nagar district of Uttar Pradesh and South East district of National Capital Territory of Delhi."*

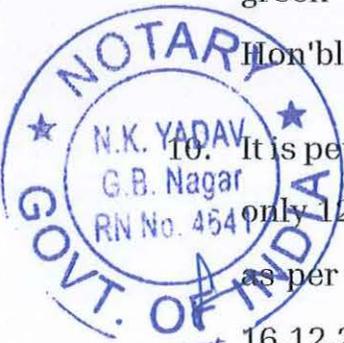


A handwritten signature in blue ink, consisting of a stylized 'A' with a horizontal line extending to the right.

A copy of notification dated 19.08.2015 of Ministry of Environment and Forest, and Climate Change is marked and annexed herewith as **Annexure C-1.**

7. It is pertinent to mention that the boundary of the Township commences from Sector-128, Noida, along the Noida-Greater Noida Expressway. The distance between the boundary of the Township and Okhla Bird Sanctuary is approximately 6.50 KM. This clearly establishes that the Township is situated well outside the notified ESZ of the Okhla Bird Sanctuary. Therefore, the claim made by the Applicant is not only erroneous but also an attempt to distort the facts before this Hon'ble Tribunal.
8. It is further submitted that as per NOIDA Master Plan 2031, the dam constructed by the Irrigation Department delineates a flooded area on one side, while the opposite side has been designated for urban development, where entire Township is situated.
9. The Applicant has incorrectly asserted that the Answering Respondent approved the layout plan in 2009, whereas the said layout plan was duly approved by NOIDA on 16.12.2008. It is further submitted that the layout plan annexed as Annexures P/5 and P/6 in the application does not demonstrate that the areas marked as A, B, C, and D were designated for green or recreational land use, thereby attempting to mislead this Hon'ble Tribunal with false and baseless assertions.

10. It is pertinent to note that layout plan sanctioned on 16.12.2008, allocated only 12% of the township's total area for green and recreational land use as per prevalent building byelaw. A copy of approved layout plan dated 16.12.2008 is marked and annexed herewith as **Annexure C-2.**



(Handwritten signature)

11. It is important to note that the revised layout plan was submitted by Respondent No. 3 to the Answering Respondent on 05.03.2014. Prior to granting approval for the revised layout plan, NOIDA duly invited objections from all stakeholders *vide* public notice issued on 25.11.2014 in both national and local newspapers, namely *Business Standard* and *Mahameda*. The contents of the public notice dated 25.11.2014 is reproduced below for the ready reference of this Hon'ble Tribunal-

“यमुना एक्सप्रेसवे परियोजना योजना के विकास हेतु कन्सेसन एग्रीमेन्ट के अधीन नौएडा प्राधिकरण द्वारा यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण के माध्यम से सेक्टर-128, 129, 131, 133 व 134 में 1145.84 एकड़ भूमि में से 1062.84 एकड़ भूमि पर नियोजित एकीकृत टाउनशिप योजना के पुनरीक्षित भू-विन्यास मानचित्र स्वीकृति हेतु दिनांक 05.03.2014 को प्राप्त आवेदन पर उत्तर प्रदेश अपार्टमेंट एक्ट, 2010 के प्रावधानों के अन्तर्गत उक्त प्रस्तावित संशोधन के सम्बन्ध में सन्दर्भित योजना के अपार्टमेंट आबंटियों/ उप पट्टा धारक/ स्वामियों/ अपार्टमेंट ऑनर्स एसोसिएशन/ संघ/ भूखण्ड के आबंटियों/ स्वामियों को नोटिस जारी करने की तिथि से 30 दिन के अन्दर आपत्तियाँ आमन्त्रित की जाती है।

अतः उपरोक्त के निहितार्थ सन्दर्भित योजना के अपार्टमेंट/ भूखण्ड के आबंटन पत्र, नाम, पत्ता (पहचान पत्र सहित) एवं दूरभाष नम्बर के साथ किसी भी कार्यदिवस व कार्यालय समय में अपनी आपत्तियाँ लिखित रूप से नौएडा प्राधिकरण के मुख्य प्रशासनिक कार्यालय, सैक्टर-6, नौएडा में स्थित मुख्य वास्तुविद नियोजक के अनुभाग में निर्धारित अवधि में प्राप्त करायी जा सकती है। निर्धारित अवधि के उपरांत प्राप्त आपत्तियों पर विचार नहीं किया जायेगा।”

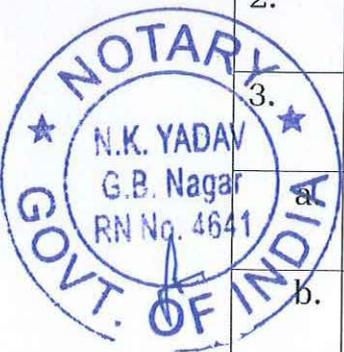
True Copy of Public Notice dated 25.11.2014 published in the national and local newspaper is made and annexed herewith as Annexure C-3(Colly).



A handwritten signature in blue ink, consisting of a stylized 'J' or 'K' followed by a horizontal line.

12. It is submitted that after issuance of a public notice dated 25.11.2014, no objections were received in response to the revised layout plan submitted by Respondent No. 3 to the Answering Respondent.
13. Subsequently, a revised layout map was approved on 20.02.2015 (“**revised layout plan**”) by the Answering Respondent, covering a total land area of 1062.84 acres (as against the originally planned land area of 1235 acres), was approved. This revised layout plan includes details of various schemes to be developed under different categories. The revised layout plan was approved considering the residential density outlined in the master plan and ensuring the provision of all necessary community facilities based on the projected population. A copy of layout map dated 20.02.2015 is marked and annexed herewith as **Annexure C-4**.
14. The revised layout plan was approved as per NOIDA building regulations, 2010 (“**NOIDA Building Regulation**”), the detailed land distribution in the revised layout plan is reproduced herein:

Land use distribution in residential sector 128, 129, 131, 134 on land area 1019.55 acres.				
Sl. No.	Land use distribution	Area (in hectares)	Area (in acres)	Area (in percentage of total area)
1.	Land under residential land use	246.6991	609.31	59.76
2.	Land under commercial land use	10.6170	26.22	2.57
3.	Institutional and community facilities	35.5201	87.73	8.61
a.	Land under community facilities land use	6.6760	16.49	1.62
b.	Land under institutional land use	21.1222	52.17	5.12

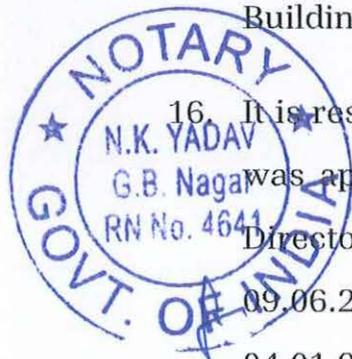


A handwritten signature in blue ink, consisting of a stylized 'A' with a horizontal line underneath.

c.	Land under Health use	7.7219	19.07	1.87
4.	Land under Green/ Recreational Land use	61.9160	152.93	15
5.	Land under Roads and Transportation	58.0364	143.35	14.06
Total Land under Master Plan Residential Zone		412.7886	1019.55	100
6.	Total Land under Master Plan Level Shopping/ Commercial centre in Sector 129	17.5255	43.29	
Total Land Area		430.3141	1062.84	

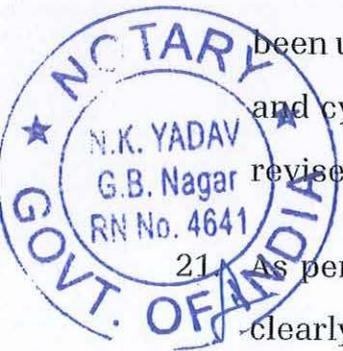
15. The land use distribution in the revised layout plan was duly approved in accordance with clause 24.12 of the NOIDA Building Regulation, which requires the allocation of 15% of the township's total area for green and recreational land use. It is important to note that the layout plan approved on 16.12.2008 initially allocated only 12% of the land for green and recreational purposes. However, following the enactment of the NOIDA Building Regulations, this allocation was increased to 15%, and the revised layout plan was approved accordingly. Therefore, the Answering Respondent has not flouted any environmental norms or provisions of the NOIDA Building Regulations. A copy of clause 24.12 of NOIDA Building Regulations is marked and annexed herewith as **Annexure C-5**.

16. It is respectfully submitted that the revised layout plan of the township was approved after receiving environmental clearance granted by the Directorate of Environment, Uttar Pradesh, *vide* its letter dated 09.06.2009, which was subsequently extended *vide* its letter dated 04.01.2017 and further extended *vide* its letter dated 30.06.2020. A copy of the environmental clearance dated 09.06.2009, 04.01.2017 and 30.06.2020 is marked and annexed herewith as **Annexure C-6(Colly)**.



(Handwritten signature)

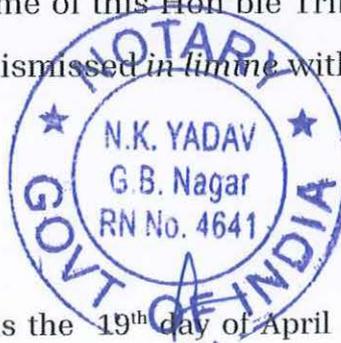
17. The objections raised by the Applicant regarding areas marked as A, B, C, and D on the layout plan dated 16.12.2008 are irrelevant and does not warrant the indulgence of this Hon'ble Tribunal, as the Applicant fails to substantiate its claim that these marked areas are designated for green and recreational purposes. It is pertinent to mention that, as per the revised layout plan, all areas marked as A, B, C, and D fall within the boundaries of the approved revised layout plan.
18. Specifically, area marked as A falls within Group Housing Plot B-56, area marked as B is located within Institutional Plot H-3, area marked as C is designated under Group Housing Row-Houses, and area marked as D is situated within the Jogging Track area, as per the revised layout plan.
19. The building map for the proposed group housing project at area marked as A and the proposed institutional area at area marked as B have been duly approved by the Answering Respondent on 25.11.2021 and 01.04.2024, respectively, and construction activities are ongoing at the site in accordance with the approved plans.
20. Furthermore, the building map for the proposed row houses at Point C was duly approved by the Answering Respondent on 13.07.2018 and subsequently revalidated on 21.06.2024. However, no construction has been undertaken at the site as on date. Additionally, the proposed jogging and cycle track at Point D has been constructed in accordance with the revised layout plan.
21. As per the revised layout plan of Township, Plot Nos. D-15 to D-31 are clearly demarcated, and no bridge is depicted between these plots. The area where a bridge is shown in the revised layout plan corresponds to a designated cycle track/jogging track, which has been developed in accordance with the revised layout plan and is partially constructed at



A handwritten signature in blue ink, consisting of a stylized 'A' with a horizontal line underneath.

the site. Furthermore, the building plans for Residential Plot Nos. D-28 and D-30 were duly sanctioned by the Answering Respondent on 05.01.2024 and 14.05.2023, respectively. All construction activities on the aforementioned plots are being undertaken strictly in compliance with the approvals granted by the Answering Respondent.

22. The Applicant has failed to implead necessary and proper parties in the present application i.e. the allottee's of area marked as D against the relief is sought. That non-joinder of parties in the present proceeding violates established legal principles requiring the presence of all interested parties for proper adjudication.
23. It is submitted that no area of earmarked in the revised layout plan as green has been converted for commercial use. In every approved layout plan 15% of the total area is shown as green and recreational as per the NOIDA Building Regulation.
24. It is respectfully submitted that the Applicant has failed to substantiate any alleged violations of environmental norms by the Answering Respondent. The present application appears to be a deliberate attempt to waste the valuable time of this Hon'ble Tribunal. It is further prayed that the application be dismissed *in limine* with exemplary costs.



[Signature]
DEPONENT

VERIFICATION:

Verified at _____ on this the 19th day of April 2025 that the above named deponent do hereby verify that the contents of Paragraph No. 1 to 24 of the aforesaid affidavit are true and correct to my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

ATTESTED

[Signature]
DEPONENT

19 APR 2025

[Signature]
N. K. YADAV
Advocate Notary
(G.B. Nagar)

**NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
DEPARTMENT OF INDUSTRIES
GOVERNMENT OF UTTAR PRADESH**

CODE NO 3846

NAME DEVENDRA NIGAM

DESIGNATION SENIOR MANAGER

DATE OF BIRTH 09-06-1970

DATE OF ISSUE 08/07/24

VALID UPTO 07/07/25

EXTENDED UPTO

SIGNATURE OF CONTROLLING OFFICER *[Signature]*
इरिन्दर सिंह



SANJEEV KUMAR BEDI
Senior Manager
SIGNATURE OF ISSUING AUTHORITY



RESIDENTIAL ADDRESS 19B, HIG
SWARNIM VIHAR, SECTOR-82, NOIDA

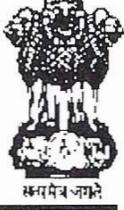
TELEPHONE NO. (RESI.) (OFF.)

PERMANENT ADDRESS C-501, SECTOR-13
A.V. COLONY, AGRA (UP)

SIGNATURE OF HOLDER

INSTRUCTION

- Please ensure safe custody of identity card and report immediately, if lost to issuing authority. The charges of duplicate identity card shall be done by the holder.
- The identity card must be displayed by the holder upon entering the office premises and on demand.


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1761]

नई दिल्ली, बुधवार, अगस्त 19, 2015/श्रावण 26, 1937

No. 1761]

NEW DELHI, WEDNESDAY, AUGUST 19, 2015 /SRAVANA 26, 1937

पर्यावरण वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 19 अगस्त, 2015

का.आ. 2262 (अ).- भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 2499(अ) तारीख 24 सितंबर, 2014, जो भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में राष्ट्रीय राजधानी राज्यक्षेत्र, दिल्ली और उत्तर प्रदेश राज्य में ओखला पक्षी अभयारण्य के चारो ओर पारिस्थितिक संवेदी जोन घोषित करने के लिए, प्रारूप अधिसूचना प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको भारत के राजपत्र में प्रकाशित रूप में उक्त अधिसूचना की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की समाप्ति के पूर्व आक्षेप और सुझाव मांगे गए थे ;

और, उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां तारीख 24 सितम्बर, 2014 को जनता को उपलब्ध करा दी गई थी ;

और, उक्त प्रस्तावित प्रारूप अधिसूचना के संबंध में, सभी व्यक्तियों तथा पणधारियों से प्राप्त सुझावों पर केंद्रीय सरकार द्वारा विचार कर लिया गया है ;

और, केंद्रीय सरकार ओखला पक्षी अभयारण्य राष्ट्रीय राजधानी राज्यक्षेत्र में उस स्थान पर अवस्थित है जहां यमुना नदी राष्ट्रीय राजधानी राज्यक्षेत्र दिल्ली(एनसीटी) को छोड़ती है और उत्तर प्रदेश राज्य में प्रवेश करती है;

और ओखला पक्षी अभयारण्य की सीमाएं निम्नानुसार हैं:-

उत्तर : अभयारण्य की उत्तरी सीमा ओखला मेड और ओखला मेड बंध; यमुना और हिंडन नदी दिल्ली नोएडा सीधा उपरी पुल के निकट के खंड में अभयारण्य में प्रवेश करती है किंतु इस तरफ से फलाई ऑवर के लिए कोई प्रवेश नहीं है ;

दक्षिण: ओखला बैराज, टाई बंध, आम्रपाली मार्ग (वह मार्ग जो दिल्ली और नोएडा को जोड़ता है) और शाहदरा नाला दक्षिणी सीमा का निर्माण करते हैं। अधिकांश सीमा पर बाड़ है ;

पूर्व : बायां प्रवाह बंध पूर्वी सीमा का निर्माण करता है। बायां प्रवाह बंध एक तटबंध है जो नजदीक के क्षेत्रों में जल के प्रवेश का निवारण करता है। यह 2.5 किलोमीटर लंबा है और इसका उपयोग सड़क के रूप में किया जाता है ;

पश्चिम : दायां सीमांत बंध पश्चिमी सीमा का निर्माण करता है। इस बंध का भागतः बाड़ द्वारा और भागतः एक दीवार द्वारा संरक्षण किया जाता है।

और ओखला पक्षी अभयारण्य विभिन्न प्रकार के बड़ी संख्या में जलीय पक्षियों के आवास के रूप में जाना जाता है और प्रवासी तथा निवासी पक्षियों (लगभग 6,000 पक्षियों की 324 प्रजातियां) को सर्दियों के दौरान सूचीबद्ध किया गया है और इस अभयारण्य में आने वाले महत्वपूर्ण पक्षियों में कोमोरिट्स, हैरोन्स, इग्रेट्स, डार्टर, कूट, बत्तखें आदि भी हैं ;

और अभयारण्य के चारों ओर के क्षेत्र तथा उसमें पक्षियों की विभिन्न प्रजातियों के प्रसार का सुधार करना और उनका विकास करना तथा उसके पर्यावरण का संरक्षण और परिरक्षण आवश्यक है ;

और ओखला पक्षी अभयारण्य की पूर्वी, पश्चिमी और दक्षिणी सीमा से सौ मीटर तक के क्षेत्र का और उत्तरी सीमा से 1.27 किलोमीटर के क्षेत्र को पारिस्थितिकीय और पर्यावरण की दृष्टि से पारिस्थितिक संवेदी जोन के रूप में संरक्षित और सुरक्षित करना आवश्यक हो गया है और पूर्वी, पश्चिमी और दक्षिणी सीमा से एक किलोमीटर क्षेत्र के भीतर और ओखला पक्षी अभयारण्य की दक्षिणी सीमा से 1.27 किलोमीटर क्षेत्र के भीतर वाणिज्यिक खनन कार्यकलापों का प्रतिषेध करना आवश्यक हो गया है।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1), उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उत्तर प्रदेश राज्य में ओखला पक्षी अभयारण्य की पूर्वी, पश्चिमी और दक्षिणी सीमा से सौ मीटर तक के क्षेत्र को और राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली की उत्तरी सीमा से 1.27 किलोमीटर तक के क्षेत्र को ओखला पक्षी अभयारण्य पारिस्थितिक संवेदी जोन के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :-

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं--(1) ओखला पक्षी अभयारण्य की उत्तर प्रदेश के गौतम बुद्ध नगर जिले और राष्ट्रीय राजधानी राज्य क्षेत्र के दक्षिण पूर्व जिले से सौ मीटर से 1.27 तक पारिस्थितिक संवेदी जोन का विस्तार है।

(2) पारिस्थितिक संवेदी जोन का क्षेत्र पूर्वी, पश्चिमी और दक्षिणी सीमा से सौ मीटर तक और ओखला पक्षी अभयारण्य की उत्तरी सीमा से डीएनडी फ्लाई ऑवर तक नदी तल के विस्तार तक 1.27 किलोमीटर तक उत्तर प्रदेश के गौतम बुद्ध नगर जिले और राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के दक्षिणी पूर्वी जिले तक फैला हुआ है।

(3) ओखला पक्षी अभयारण्य के चारों ओर का पारिस्थितिक संवेदी जोन का मानचित्र इस अधिसूचना के उपाबंध 1 के रूप में संलग्न है।

(4) पारिस्थितिक संवेदी जोन की बाहरी सीमा के महत्वपूर्ण बिंदुओं को उपदर्शित करने वाले निर्देशांक इस अधिसूचना के साथ उपाबंध 2 के रूप में संलग्न है।

(5) पारिस्थितिक संवेदी जोन के भीतर आने वाले दस शहरी क्षेत्र या ग्राम उनके स्थायी बिंदुओं पर अक्षांश और देशांतर सहित इस अधिसूचना के साथ उपाबंध III के रूप में उपाबद्ध हैं :

परंतु उपाबंध 3 पारिस्थितिक संवेदी जोन की संबंधित आंचलिक महायोजना में राज्य सरकारों द्वारा पुष्टि किए जाने के अध्यक्षीन होगा।

2. पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना - (1) संबंधित राज्य सरकार पारिस्थितिक संवेदी जोन के प्रभावी प्रबंधन के प्रयोजन के लिए इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से दो वर्ष के भीतर स्थानीय लोगों और निम्नलिखित संबंधित राज्य विभागों में परामर्श से आंचलिक महायोजना तैयार करेगी तथा जो कि उत्तर प्रदेश / राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के सक्षम अधिकारी द्वारा अनुमोदित होगी, अर्थात् :-

- (i) वन, पर्यावरण और वन्य जीव प्रबंधन ;
- (ii) उत्तर प्रदेश या दिल्ली पुलिस ;
- (iii) शहरी आवास विकास ;
- (iv) पर्यटन ;
- (v) ग्रामीण प्रबंधन और विकास ;

- (vi) सिंचाई और बाढ़ नियंत्रण ;
- (vii) लोक निर्माण विभाग या केन्द्रीय लोक निर्माण विभाग;
- (viii) भू-राजस्व; और
- (ix) आपदा प्रबंधन ।
- (x) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड/दिल्ली प्रदूषण नियंत्रण बोर्ड ।

(2) आंचलिक महायोजना निम्नीकृत क्षेत्रों के पुनरुद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल संभर प्रबंधन, भू जल प्रबंधन, मृदा और नमी संरक्षण स्थानीय समुदाय की आवश्यकताओं और पारिस्थितिकी और पर्यावरण के ऐसे अन्य परिप्रेक्ष्यों जिनपर ध्यान देने की आवश्यकता है के लिए उपबंध करेगी ।

(3) आंचलिक महायोजना सभी विद्यमान और प्रस्तावित शहरी बस्तियों, ग्रामीण बस्तियों, वनों की किस्म और प्रकार, कृषि क्षेत्रों और बागवानी क्षेत्रों, झीलों, अन्य जल निकायों और उद्यमी इकाइयों को चिन्हित करेगी ।

(4) आंचलिक महायोजना में ऐसे उपाय अंतर्विष्ट होंगे जो केन्द्रीय सरकार या राज्य सरकार द्वारा पैरा 4 में विनिर्दिष्ट सारणी के स्तंभ (2) में विनिर्दिष्ट कार्यकलापों के विनियमन के लिए विनिर्दिष्ट किए जाएं ।

(5) इस प्रकार तैयार जोनल मास्टर योजना क्षेत्रीय विकास योजना के साथ साथ समाप्त होगी ।

3. राज्य सरकार द्वारा किए जाने वाले उपाय- राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :-

(1) भू-उपयोग- पारिस्थितिकी संवेदी जोन में वन, उद्यान क्षेत्र, कृषि क्षेत्र, उद्यान और मनोरंजन के प्रयोजन के लिए चिन्हित खुले स्थानों का उपयोग या उनका संपरिवर्तन वाणिज्यिक या उद्योगों से संबंधित विकास कार्यकलापों के लिए नहीं किया जाएगा :

परंतु पारिस्थितिकी संवेदी जोन के भीतर कृषि भूमि के संपरिवर्तन को मानीटरी समिति की सिफारिशों पर और राज्य सरकार के पूर्वानुमोदन से स्थानीय नागरिकों की आवासीय आवश्यकताओं को पूरा करने के लिए और क्रमशः पैरा 4 की सारणी के स्तंभ (2) के अधीन विनिर्दिष्ट मद संख्या 24 और मद संख्या 27 में सूचीबद्ध कार्यकलापों के लिए अनुज्ञात किया जा सकेगा, अर्थात्:-

- (i) सुरक्षा बल शिविर; और
- (ii) वर्षा जल संचयन:

परंतु पारिस्थितिकी संवेदी जोन के भू-अभिलेखों में उत्पन्न होने वाली किसी त्रुटि का सुधार राज्य सरकार द्वारा मानीटरी समिति के मत को अभिप्राप्त करने के पश्चात् प्रत्येक दशा में एक बार किया जाएगा और उक्त त्रुटि के सुधार से पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में केन्द्रीय सरकार को संसूचित किया जाएगा :

परंतु यह भी कि पूर्वोक्त त्रुटि सुधार में किसी भी दशा में भूमि उपयोग में परिवर्तन सिवाय इस उप पैरा के अधीन उपबंधित के अनुज्ञात नहीं किया जाएगा ।

(2) पर्यटन--पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप निम्नानुसार होंगे, अर्थात् :-

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार पारिस्थितिक पर्यटन, पारिस्थितिक-शिक्षा और पारिस्थितिक विकास तथा पारिस्थितिक संवेदी जोन की वहन क्षमता पर आधारित अध्ययन पर जोर देते हुए राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, पर्यावरण और वन मंत्रालय और पर्यटन मंत्रालय, भारत सरकार द्वारा जारी केन्द्रीय मार्गदर्शक सिद्धांतों के अनुसार होगा ;

(ii) पारिस्थितिक संवेदी जोन में किसी भी प्रकार के संनिर्माण की मंजूरी नहीं होगी ;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक विद्यमान पर्यटन क्रियाकलापों के विकास और प्रसार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा मानीटरी समिति की सिफारिश के आधार पर संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया जाएगा ;

(3) नैसर्गिक विरासत- पारिस्थितिक संवेदी जोन में मूल्यवान नैसर्गिक विरासत की पहचान की जाएगी और आंचलिक महायोजना में सम्मिलित किया जाएगा ; सभी जीन पूल के लिए आरक्षित क्षेत्र, चट्टान विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं,

स्थलों, भ्रमण, अश्वरोहण, खड़ी चट्टानों आदि को परिरक्षित किया जाएगा ; राज्य सरकार उनके संरक्षण और संभारण के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर उपयुक्त योजना बनाएगी और ऐसी योजना आंचलिक महायोजना का भाग होंगी ।

(4) ध्वनि प्रदूषण - पर्यावरण विभाग या राज्य वन विभाग उत्तर प्रदेश /राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, ध्वनि प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना करने वाला प्राधिकरण होगा ।

(5) वायु प्रदूषण - पर्यावरण विभाग या राज्य वन विभाग उत्तर प्रदेश/राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 के उपबंधों के अनुसार, पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम की विरचना करने वाला प्राधिकरण होगा ।

(6) बहिस्त्रावों का निस्सारण :-- पारिस्थितिक संवेदी जोन में उपचारित बहिस्त्राव जल का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) के उपबंधों के अनुसार होगा ।

(7) ठोस अपशिष्ट :-- (1) ठोस अपशिष्ट का निपटान निम्नानुसार किया जाएगा:-

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट का निपटान समय-समय पर यथा संशोधित अधिसूचना सं. का.आ. 908(अ) तारीख 25 सितंबर, 2000 द्वारा केन्द्रीय सरकार द्वारा प्रकाशित नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा;

(ii) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथकन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान किसी पर्यावरणीय स्वीकृत रीति में होगा ।

(8) जैव चिकित्सा अपशिष्ट- पारिस्थितिक संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत के राजपत्र में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय द्वारा प्रकाशित अधिसूचना सं. का.आ.630(अ) तारीख 20 जुलाई, 1998 जैव चिकित्सा अपशिष्ट (प्रबंधन और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा ।

(9) यानीय परिवहन - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध अधिकथित किए जाएंगे और ऐसे समय जब तक की आंचलिक महायोजना के तैयार होने और उत्तर प्रदेश/राष्ट्रीय राजधानी राज्य क्षेत्र उत्तर प्रदेश सरकार के सक्षम प्राधिकारी द्वारा अनुमोदित किये जाने तक, मानीटरी समिति यानीय गतिविधियों को विद्यमान नियमों और विनियमों के अनुसार मानीटर करेगी ।

(10) आंतरिक एवं ब्राह्म्य प्रकाश

(i) प्रवासी मौसम के दौरान में तेज आंतरिक प्रकाश का उपयोग न्यूनतम रखना;

(ii) देर रात्रि के दौरान भवनों में ब्राह्म्य प्रकाश को मंद रखने को बढ़ावा देना;

(iii) दिन और रात में प्रकाश परावर्तन को न्यूनतम रखने के लिए बढ़ावा देना भवनों के सामने के भाग में कांच के न्यूनतम उपयोग को बढ़ावा देना; और

(iv) पक्षियों के प्रवासी मौसम के दौरान (15 अक्टूबर से 15 मार्च) तेज प्रकाश को प्रतिषिद्ध करना तथा रात में पक्षी अनुकूल विसारित प्रकाश के उपयोग को प्रोत्साहित करना ।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलाप -पारिस्थितिकी संवेदी जोन में सभी कार्यकलापों का प्रशासन पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 25) के उपबंधों के अनुसार होगा और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित किए जाएंगे, अर्थात् :-

सारणी

क्रम सं.	क्रियाकलाप	टीका-टिप्पणी
(1)	(2)	(3)
प्रतिषिद्ध क्रियाकलाप :		
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां	(क) नए खनन (लघु और वृहत खनिज), पत्थर की खदानों और उनको तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं के सिवाय प्रतिषिद्ध होंगी ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरूमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4.8.2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21.04.2014 के अंतरिम आदेश के अनुसरण में सर्वथा होंगे ।
2.	आरा मिलों की स्थापना	पारिस्थितिक संवेदी जोन के भीतर नई या विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा ।
3.	जल या वायु या मृदा या ध्वनि प्रदूषण कारित करने वाले उद्योगों की स्थापना	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
4.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
5.	वाणिज्यिक होटलों और रिसोर्टों की स्थापना	पारिस्थितिक संवेदी जोन के भीतर नए वाणिज्यिक होटलों और रिसोर्टों की स्थापना को अनुज्ञात नहीं किया जाएगा ।
6.	जलावन लकड़ी का वाणिज्यिक उपयोग	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
7.	नए बृहत जल विद्युत परियोजनाओं और सिंचाई परियोजनाओं की स्थापना	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
8.	नए काष्ठ आधारित उद्योग निस्सारण	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
9.	संनिर्माण क्रियाकलाप	पारिस्थितिक संवेदी जोन के भीतर किसी भी प्रकार का नए निर्माण अनुज्ञात नहीं किया जाएगा सिवाय स्थानीय नागरिकों की आवासीय आवश्यकताओं जिसके अन्तर्गत मद संख्या 24 और मद संख्या 28 क्रियाकलाप भी सम्मिलित है .
10.	प्लास्टिक बैगों का उपयोग	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
11.	प्राकृतिक जल निकायों या सतही क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण	पारिस्थितिक संवेदी क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण प्रतिषिद्ध है ।
विनियमित क्रियाकलाप		
12.	वृक्षों की कटाई	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर वृक्षों की कटाई नहीं होगी । (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार विनियमित होगी ।
13.	कृषि प्रणालियों में आमूल परिवर्तन	लागू विधियों के अधीन विनियमित होंगे ।
14.	वाणिज्यिक जल संसाधन जिसके अंतर्गत भू-जल संचयन भी है	(क) भूमि के अधिभोगी के वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण (सतही और भूमिगत जल) अनुज्ञात होगा । (ख) औद्योगिक, वाणिज्यिक उपयोग के लिए सतही और भूमिगत

		जल का निष्कर्षण के लिए संबंधित विनियामक प्राधिकरण पूर्व लिखित अनुज्ञा अपेक्षित होगी जिसके अंतर्गत कितने परिणाम में वह निष्कर्षण करेगा, भी है। (ग) सतही या भूजल का विव्रय अनुज्ञात नहीं होगा। (घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, को रोकने के लिए सभी उपाय किए जाएंगे।
15.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्वाव का निस्सारण	उपचारित बहिर्वाव के पुनःचक्रण को प्रोत्साहित किया जाएगा और पंक और ठोस अपशिष्ट का निपटान के लिए विद्यमान विनियमों का पालन किया जाएगा।
16.	विद्युत केबलों और दूरसंचार टावरों का परिनिर्माण	भूमिगत केबलों को प्रोत्साहन देना।
17.	होटलों और लॉज के विद्यमान परिसरों में बाड़ लगाना	लागू विधियों के अधीन विनियमित होंगे।
18.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण	उचित पर्यावरण समाघात निर्धारण और न्यूनिकरण उपाय यथा लागू अनुसार होंगे।
19.	रात्रि में यानिक यातायात का संचलन	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे। पारिस्थितिक संवेदी जोन के भीतर शांत क्षेत्रों या नो हार्म जोन को घोषित करना।
20.	विदेशी प्रजातियों की पहचान	लागू विधियों और आंचलिक महायोजना के अधीन विनियमित होंगे।
21.	पर्यटन से संबंधित क्रियाकलाप जैसे गर्म वायु गुबारों आदि द्वारा अभ्यारण क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना	लागू विधियों के अधीन विनियमित होंगे।
22.	पहाड़ी ढालों और नदी तटों का संरक्षण	लागू विधियों के अधीन विनियमित होंगे।
23.	होटलों और लॉज के विद्यमान परिसरों में बाड़ लगाना	लागू विधियों के अधीन विनियमित होंगे।
24.	वाणिज्यिक साइनबोर्ड और होर्डिंग	लागू विधियों के अधीन विनियमित होंगे।
25.	सुरक्षाबल कैम्प	लागू विधियों के अधीन विनियमित होंगे।
26.	आंतरिक और वाहय प्रकाश	(क) प्रवासी मौसम के दौरान तेज आंतरिक प्रकाश का उपयोग न्यूनतम रखना। (ख) देर रात्रि के दौरान इमारतों के वाहय प्रकाश को मध्यम रखने को बढ़ावा देना। (ग) दिन और रात में प्रकाश परावर्तन को न्यूनतम रखने के लिए भवनों के सामने के भाग में कांच के न्यूनतम उपयोग को बढ़ावा देना। (घ) तेज प्रकाश को प्रतिषिद्ध करना तथा पक्षी अनुकूल रात में विसारित प्रकाश के उपयोग को प्रोत्साहित करना।
संवर्धित कार्यकलाप		
27.	स्थानीय समुदायों द्वारा लाई जा रही कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मछली पालन	उनमें से कुछ गतिविधियों का अत्यधिक विस्तार आंचलिक महायोजना के अनुसार विनियमित किया जायेगा।
28.	वर्षा जल संचयन	सक्रिय रूप से बढ़ावा दिया जाए।
29.	वनस्पतिय बाड़	सक्रिय रूप से बढ़ावा दिया जाए।
30.	जैविक खेती	सक्रिय रूप से बढ़ावा दिया जाए।
31.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना	सक्रिय रूप से बढ़ावा दिया जाए।

5. राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति- (1) केंद्रीय सरकार, पारिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए उत्तर प्रदेश राज्य और राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली प्रत्येक के लिए एक समिति का गठन करेगी जिसे मानीटरी समिति कहा जायेगा, जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

(क) उत्तर प्रदेश राज्य के लिए मानीटरी समिति निम्नलिखित सदस्यों से मिलकर बनेगी, अर्थात् :-

- | | |
|--|---------------|
| (i) मुख्य सचिव, पर्यावरण और वन | - अध्यक्ष ; |
| (ii) सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड | - सदस्य ; |
| (iii) सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड | - सदस्य ; |
| (iv) उत्तर प्रदेश सरकार द्वारा एक वर्ष के लिए नाम निर्दिष्ट पारिस्थितिकी और पर्यावरण के क्षेत्र में एक विषय विशेषज्ञ | - सदस्य ; |
| (v) उत्तर प्रदेश सरकार द्वारा एक वर्ष के लिए नाम निर्दिष्ट पर्यावरण के क्षेत्र में कार्य कर रहे गैर सरकारी संगठनों का एक प्रतिनिधि | - सदस्य |
| (vi) आवास और शहरी योजना विभाग, उत्तर प्रदेश सरकार का प्रतिनिधि | - सदस्य |
| (vii) राजस्व विभाग, उत्तर प्रदेश सरकार का प्रतिनिधि | - सदस्य |
| (viii) सिंचाई विभाग, उत्तर प्रदेश सरकार का प्रतिनिधि | - सदस्य ; |
| (ix) संबंधित जिला कलक्टर | -सदस्य |
| (x) संबंधित प्रभागीय वन अधिकारी | - सदस्य |
| (xi) राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार का प्रतिनिधि | - सदस्य |
| (xii) मुख्य वन्यजीव वार्डन | - सदस्य सचिव, |

(ख) राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के लिए राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति निम्नलिखित सदस्यों से मिलकर बनेगी, अर्थात् :-

- | | |
|--|-------------|
| (i) मुख्य सचिव, राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली | - अध्यक्ष ; |
| (ii) सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, | - सदस्य |
| (iii) सदस्य सचिव, दिल्ली प्रदूषण नियंत्रण बोर्ड | - सदस्य ; |
| (iv) राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार द्वारा एक वर्ष के लिए नाम निर्दिष्ट पारिस्थितिकी और पर्यावरण के क्षेत्र में एक विषय विशेषज्ञ | - सदस्य ; |
| (v) राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार द्वारा एक वर्ष के लिए नाम निर्दिष्ट पर्यावरण के क्षेत्र में कार्य कर रहे गैर सरकारी संगठनों का एक प्रतिनिधि | - सदस्य |
| (vi) दिल्ली विकास प्राधिकरण का प्रतिनिधि | - सदस्य |
| (vii) राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार के राजस्व विभाग का प्रतिनिधि | - सदस्य . |
| (viii) संबंधित जिला कलक्टर | - सदस्य |

- | | |
|--|---------------|
| (ix) संबंधित प्रभागीय वन अधिकारी | - सदस्य |
| (x) उत्तर प्रदेश सरकार का प्रतिनिधि | - सदस्य |
| (xi) मुख्य वन्य जीव वार्डन, राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली | -सदस्य सचिव ; |

6. निर्देश निबंधन

(1) राज्य स्तरीय पारिस्थितिक संवेदी जोन समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(2) पारिस्थितिक संवेदी जोन में भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533 तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 3 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण और वन मंत्रालय को निर्दिष्ट की जाएगी।

(3) इस अधिसूचना के पैरा 4 के अधीन सारणी के स्तंभ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533 तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(4) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति का अध्यक्ष या सदस्य-सचिव ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के उपबंधों का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(5) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति विषय-विषय आधारित अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(6) राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति प्रत्येक वर्ष 31 मार्च तक की गई कार्रवाई की वार्षिक कार्यवाही रिपोर्ट उस वर्ष की 30 जून तक केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को उपाबंध IV में दिए गए प्रोफार्मा में प्रस्तुत करेगी।

(7) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय राज्य स्तरीय पारिस्थितिक संवेदी जोन मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा जो वह आवश्यक समझे।

7. इस अधिसूचना के उपबंध भारत के माननीय उच्चतम न्यायालय, या उच्च न्यायालय द्वारा पारित या पारित किए जाने वाले आदेशों, यदि कोई हैं के अधीन हैं।

[फा. सं. 25/20/2014-ईएसजेड-आरई]

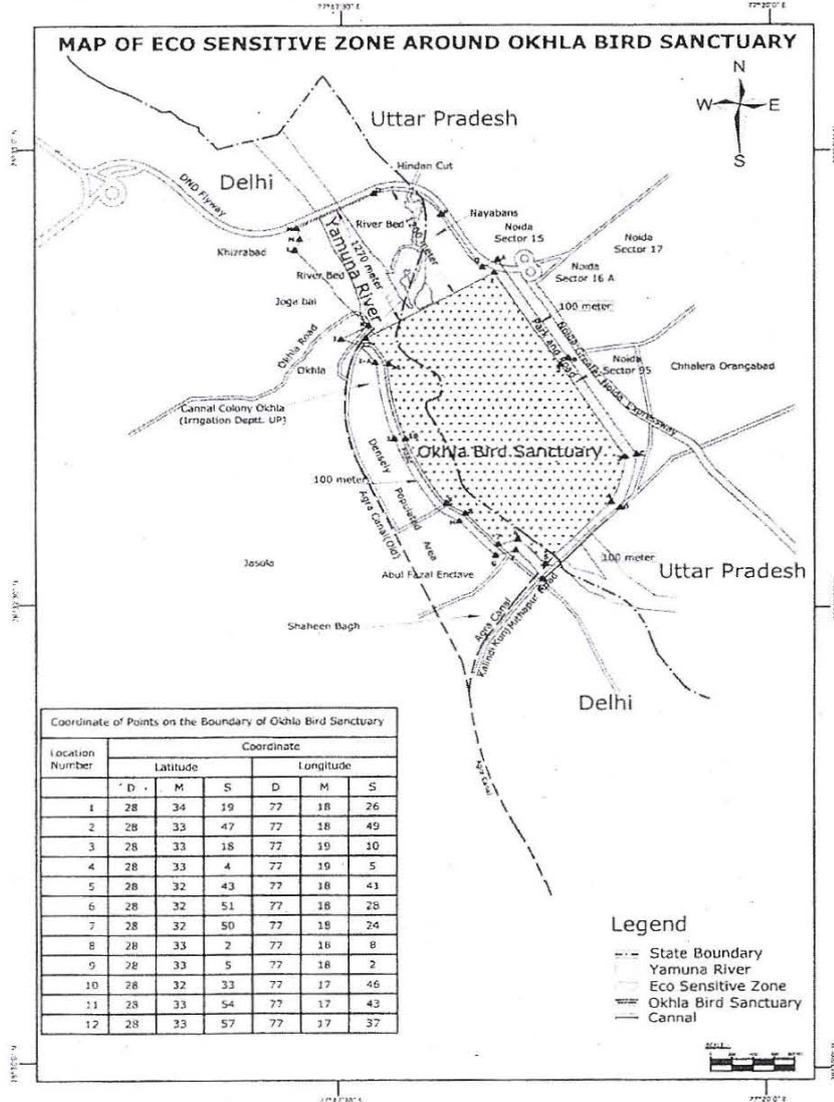
डा. टी. चांदनी, वैज्ञानिक 'जी'

उपाबंध- I

ओखला पक्षी अभ्यारण्य, राष्ट्रीय राजधानी राज्यक्षेत्र (एनसीआर) के चारों ओर पारिस्थितिक संवेदी जोन की सीमा के मानचित्र के साथ दूरस्थ और विस्तार में अक्षांश और रेखांश

Annexure A

Map of Eco-Sensitive Zone boundary together with its latitudes and longitude of extremes and extent.



उपाबंध-II

ओखला पक्षी अभ्यारण्य, उत्तर प्रदेश और राष्ट्रीय राजधानी राज्यक्षेत्र, दिल्ली के चारों ओर के पारिस्थितिकी संवेदी जोन बाहरी सीमाओं को दर्शाने वाले निर्देशांक

क्र.सं.	बिंदु	रेखांश			अक्षांश		
		डिग्री	मिनट	सेकेंड	डिग्री	मिनट	सेकेंड
1.	A	28	34	24	77	18	27
2.	B	28	33	51	77	18	50
3.	C	28	33	18	77	19	13
4.	D	28	33	1	77	19	7
5.	E	28	32	38	77	18	40
6.	F	28	32	48	77	18	31
7.	G	28	32	46	77	18	22
8.	H	28	32	59	77	18	6
9.	I	28	33	26	77	17	45
10.	J	28	33	59	77	17	34
11.	K	28	34	2	77	17	41
12.	L	28	34	28	77	17	15
13.	M	28	34	32	77	17	17
14.	N	28	34	35	77	17	16
15.	O	28	34	46	77	17	44
16.	P	28	34	38	77	18	7
17.	Q	28	34	21	77	18	21

उपाबंध III

प्रस्तावित ओखला पक्षी अभ्यारण्य, उत्तर प्रदेश और राष्ट्रीय राजधानी राज्यक्षेत्र, दिल्ली के पारिस्थितिक संवेदी जोन के भीतर आने वाले शहरी क्षेत्र/ग्रामों की सूची

क्रम सं.	राज्य	शहरी क्षेत्र/ग्राम का नाम	बिंदु	रेखांश			अक्षांश			तहसील	जिला
				डिग्री	मिनट	सेकेंड	डिग्री	मिनट	सेकेंड		
1.	उत्तर प्रदेश	सेक्टर 95, नोएडा	बी	28	33	51	77	18	50	दादरी	गौतम बुद्ध नगर
2.	उत्तर प्रदेश	छलेरा औरंगाबाद	सी	28	33	18	77	19	13	दादरी	गौतम बुद्ध नगर
3.	उत्तर प्रदेश	नयावांस	पी	28	34	38	77	18	7	दादरी	गौतम बुद्ध नगर
4.	दिल्ली	शाहीन बाग	जी	28	32	46	77	18	22	मैहरोली	दक्षिण पूर्व दिल्ली

5.	दिल्ली	जसोला	एच	28	32	59	77	18	6	मैहरोली	दक्षिण पूर्व दिल्ली
6.	दिल्ली	अबुल फजल एन्कलेव	आई	28	33	26	77	17	45	मैहरोली	दक्षिण पूर्व दिल्ली
7.	दिल्ली	ओखला	जे	28	33	59	77	17	34	मैहरोली	दक्षिण पूर्व दिल्ली
8.	दिल्ली	कैनाल कॉलोनी, उत्तर प्रदेश, सिंचाई विभाग	आई-ए	28	33	54	77	17	35	मैहरोली	दक्षिण पूर्व दिल्ली
9.	दिल्ली	जोगाबाई	के	28	34	2	77	17	41	मैहरोली	दक्षिण पूर्व दिल्ली
10.	दिल्ली	खिजराबाद	एल	28	34	28	77	17	15	मैहरोली	दक्षिण पूर्व दिल्ली

उपाबंध IV

की गई कार्रवाई की रिपोर्ट का प्रोफार्मा - मानीटरी समिति

1. बैठकों की संख्या और दिनांक
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश
5. ईआईए अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संविधा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. ईआईए अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविधा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश
8. महत्ता का कोई अन्य विषय।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 19th August, 2015

S.O. 2262(E).—Whereas, a draft notification, for declaration of Eco-sensitive Zone (ESZ) around Okhla Bird Sanctuary in the National Capital Territory of Delhi and the State of Uttar Pradesh was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 2499 (E), dated the 24th September, 2014, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the Gazette containing the said notification were made available to the public on 24th September, 2014;

And whereas, all objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

And whereas, the Central Government considers that the Okhla Bird Sanctuary is located in the National Capital Region (NCR) at the point where the river Yamuna leaves the territory of the National Capital Territory of Delhi and enters the State of Uttar Pradesh;

And whereas, the boundaries of Okhla Bird Sanctuary are as follows:-

North: The Okhla Weir and Okhla Weir Bund forms the Northern boundary of the Sanctuary; River Yamuna and Hindon Cut enter the sanctuary from the section close to Delhi Noida Direct flyover but there is no entry to the flyover from this side;

South: The Okhla barrage Tie Bund, Amrapali Marg (a road that connects Delhi and Noida) and Shahdara drains forms the Southern boundary, and most of this boundary is fenced;

East: Left afflux bund forms the Eastern boundary. The left afflux Bund is the dyke that prevents water from entering the nearby areas, and it is 2.5 kilometers long and is used as a road;

West: The right Marginal Bund forms the western boundary of the sanctuary and this bund is protected partly by a fence and partly by a wall;

And whereas, the Okhla Bird Sanctuary is known for its aquatic habitat of large number and variety of migratory and resident birds (about 324 species of about 6000 birds) have been listed during winters and the important birds that visit the sanctuary includes different species of Cormorants, Herons, Egrets, Darter, Koot, Ducks, etc.;

And whereas, it is necessary to conserve and protect the area around the sanctuary and to propagate improvement of and develop the different species of birds therein and its environment;

And whereas, it has become necessary to conserve and protect the area up to one hundred meter from the eastern, western and southern boundary and up to 1.27 kilometers from the northern boundary of the Okhla Bird Sanctuary as an Eco-sensitive Zone from ecological and environmental point of view and to prohibit any commercial mining activities within one kilometer area from the eastern, western and southern boundary and within 1.27 kilometers area from the northern boundary of the Okhla Bird Sanctuary.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area up to one hundred meter from the eastern, western and southern boundary and an area up to 1.27 kilometers from the northern boundary of the Okhla Bird Sanctuary in the State of Uttar Pradesh and the National Capital Territory of Delhi, as Okhla Bird Sanctuary Eco-sensitive Zone (hereinafter called as the Eco-sensitive Zone), details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone.**—(1) The extent of Eco-sensitive Zone ranges from 100 meters to 1.27 kilometers from the boundary of the Okhla Bird Sanctuary in the district of Gautam Budh Nagar of Uttar Pradesh and South East District of the National Capital Territory of Delhi.

(2) The Eco-sensitive Zone is the area up to one hundred meter from the eastern, western and southern boundary and up to 1.27 kilometers from the northern boundary of the Okhla Bird Sanctuary up to Delhi Noida Direct fly over across the river bed, situated in Gautam Budh Nagar district of Uttar Pradesh and South East district of National Capital Territory of Delhi.

(3) The map of the Eco-sensitive Zone around Okhla Bird Sanctuary is appended to this notification as **Annexure-I**.

(4) The coordinates showing prominent points of the outer boundary of Eco-sensitive Zone is appended to this notification as **Annexure-II**.

(5) The list of ten urban areas or villages falling within the Eco-sensitive Zone along with their longitudes and latitudes at prominent points is appended to this notification as **Annexure-III**:

Provided that the Annexure-III shall be subject to confirmation by the State Governments in the respective Zonal Master Plans of the Eco-Sensitive Zone.

2. **Zonal Master Plan for the Eco-sensitive Zone.-** (1) The State Governments shall, for the purpose of effective management of the Eco-sensitive Zone, prepare Zonal Master Plans with respect to their State, within a period of two years from the date of publication of this notification in the Official Gazette, to be approved by the competent authority in the State of Uttar Pradesh or, as the case may be, the National Capital Territory of Delhi, in consultation with the local people and with the following concerned State Departments, namely:-

- (i) Forest, Environment and Wildlife Management;
- (ii) Uttar Pradesh or Delhi Police;
- (iii) Urban Housing Development;
- (iv) Tourism;
- (v) Rural Management and Development;
- (vi) Irrigation and Flood Control;
- (vii) Public Works Department or Central Public Works Department;
- (viii) Land Revenue;
- (ix) Disaster Management; and
- (x) Uttar Pradesh Pollution Control Board/ Delhi Pollution Control Committee.

(2) The Zonal Master Plan shall provide for restoration of degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, ground water management, soil and moisture conservation, needs of local community and such other aspects of ecology and environment that need attention.

(3) The Zonal Master Plan shall demarcate all the existing and proposed urban settlements, village settlements, types and kinds of forest, agriculture areas, horticultural areas, lakes, other water bodies and entrepreneurial units.

(4) The Zonal Master Plan shall contain the measures as may be specified by the Central Government or the State Government, for regulation of activities specified under column (2) of the Table specified in paragraph 4.

(5) The Zonal Master Plan so prepared shall be co-terminus with the regional development plan.

(6) The Zonal Master Plan shall be a reference document for the Monitoring Committee referred to in paragraph 5, for carrying out its functions of monitoring under the provisions of this notification.

3. **Measures to be taken by State Government.-** The State Governments shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land Use.-** Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of the local residents, and for the activities listed at item numbers 24 and 27 specified under column (2) of the table, respectively, in paragraph 4, namely:-

- (i) Security Forces Camp; and
- (ii) Rainwater harvesting:

Provided further that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, only once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(2) **Tourism.-** The activity relating to tourism within the Eco-sensitive Zone which shall form part of the Zonal Master Plan shall be as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in

accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the Ministry of Tourism and by the National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

- (ii) new construction of any kind shall not be allowed within the Eco-sensitive Zone;
 - (iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.
- (3) **Natural heritage.**-All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc., shall be identified and be preserved and proper plan be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plans shall form part of the Zonal Master Plan.
- (4) **Noise pollution.**- The Environment Department or the State Forest Department of Uttar Pradesh or the National Capital Territory of Delhi shall issue guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981) so as to declare silence zone or no horn zone within Eco-sensitive Zone.
- (5) **Air pollution.**- The Environment Department or the State Forest Department of Uttar Pradesh or the National Capital Territory of Delhi shall issue guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981).
- (6) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974).
- (7) **Solid wastes.** - Disposal of solid wastes shall be as under:-
- (i) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the erstwhile Ministry of Environment, and Forests *vide* notification number S.O. 908 (E), dated the 25th September 2000;
 - (ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;
 - (iii) the biodegradable material shall be recycled preferably through composting or vermiculture;
 - (iv) the inorganic material shall be disposed of in an environmentally acceptable manner.
- (8) **Bio-medical waste.**-The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the erstwhile Ministry of Environment, and Forests *vide* notification number S.O. 630(E), dated the 20th July, 1998.
- (9) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master Plan is prepared and approved by the competent authority in the State Government Uttar Pradesh or the National Capital Territory of Delhi, the Monitoring Committee shall monitor compliance of vehicular movement as per the rules and regulations in force.
- (10) **Interior and Exterior Lighting-**
- (i) Minimise use of bright interior lights during migration season;
 - (ii) promote dimming of exterior building lights during late night hours;
 - (iii) promote lesser use of glass in building façade to minimise the reflection of light during day and night; and
 - (iv) bright lights should be restricted and birds friendly diffused light during night should be promoted during migratory season of the birds (i.e. 15th October to 15th March).
4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**-All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986)and be regulated in the manner specified in the Table below, namely:-

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial Mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of <i>bona fide</i> local residents (b) The mining operations shall strictly be in accordance with the orders of the Hon'ble Supreme Court dated the 4 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. Union of India in W.P.(C) No.202 of 1995 and order of the Hon'ble Supreme Court dated 21 st April, 2014 in the matter of Goa Foundation Vs. Union of India in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	Prohibited (except as otherwise provided) as per applicable laws.
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Commercial establishment of hotels and resorts	No new or expansion of existing commercial establishments such as hotels and resorts shall be permitted within the Eco-sensitive Zone.
6.	Commercial use of firewood	Prohibited (except as otherwise provided) as per applicable laws.
7.	Establishment of major thermal and hydro-electric projects	Prohibited (except as otherwise provided) as per applicable laws.
8.	New wood based industry	Prohibited (except as otherwise provided) as per applicable laws.
9.	Construction activities	No new construction of any kind shall be allowed within the eco-sensitive zone except for the domestic needs of local residents including the activities listed at item nos. 24 and 28.
10.	Use of plastic bags	Prohibited (except as otherwise provided) as per applicable laws.
11.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
12.	Felling of trees	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Acts and the rules made thereunder.
13.	Drastic Change of agriculture system	Regulated under applicable laws.
14.	Commercial water resources including ground water harvesting	(a) The extraction of surface water and ground water shall be allowed only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land.

5.

		(b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
15.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
16.	Erection of electrical cables and telecommunication towers.	Promote underground cabling
17.	Fencing of existing premises of hotels and lodges	Regulated under applicable laws.
18.	Widening and strengthening of existing roads	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
19.	Movement of vehicular traffic at night	Regulated for commercial purpose, under applicable laws. To declare silence Zone or No Horn Zone within Eco-sensitive Zone.
20.	Introduction of exotic species	Regulated under applicable laws and Zonal Master Plan.
21.	Undertaking activities related to tourism like over-flying the National Park Area by aircraft, hot-air balloons etc.	Regulated under applicable laws
22.	Protection of hill slopes and river banks	Regulated under applicable laws
23.	Commercial sign board and hoardings	Regulated under applicable laws
24.	Security Forces Camp	Regulated under applicable laws
25.	Interior and Exterior Lighting	(a) Minimise use of bright interior lights during migration season (b) Promote dimming of exterior building lights during late night hours. (c) Promote lesser use of glass in building façade that reflects minimum light during day and night. (d) Bright lights should be restricted and birds friendly diffused light at night should be promoted during migratory season of the birds
Promoted Activities		
26.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries	Excessive expansion of some of these activities should however be regulated as per the Zonal Master Plan.
27.	Rain water harvesting	Shall be actively promoted.
28.	Vegetative fencing	Shall be actively promoted.
29.	Organic farming	Shall be actively promoted.
30.	Adoption of green technology for all activities	Shall be actively promoted.

Monitoring Committee - (1) The Central Government hereby constitutes a Monitoring Committee each for the State of Uttar Pradesh and for the National Capital Territory of Delhi to be called the Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, as under:-

A. Monitoring Committee for the State of Uttar Pradesh comprising of the following members, namely:-

- | | | | |
|--------|---|---|------------------|
| (i) | Principal Secretary (Environment and Forest) | - | Chairman |
| (ii) | Member Secretary, Central Pollution Control Board | - | Member |
| (iii) | Member Secretary, Uttar Pradesh Pollution Control Board | - | Member |
| (iv) | An expert in the area of ecology and environment to be nominated by the Government of Uttar Pradesh for a period of one year | - | Member |
| (v) | One representative of Non-governmental Organisation (working in the field of environment including heritage conservation) to be nominated by the Government of Uttar Pradesh for a period of one year | - | Member |
| (vi) | Representative of Housing and Urban Planning Department Government of Uttar Pradesh | - | Member |
| (vii) | Representative of Revenue Department Government of Uttar Pradesh | - | Member |
| (viii) | Representative of Irrigation Department Government of Uttar Pradesh | - | Member |
| (ix) | Concerned District Collector | - | Member |
| (x) | Concerned Divisional Forest Officer | - | Member |
| (xi) | Representative of Government of National Capital Territory of Delhi | - | Member |
| (xii) | Chief Wildlife Warden | - | Member-Secretary |

B. Monitoring Committee for National Capital Territory of Delhi comprising of the following members, namely:-

- | | | | |
|-------|--|---|----------|
| (i) | Principal Secretary (Environment and Forest) | - | Chairman |
| (ii) | Member Secretary, Central Pollution Control Committee | - | Member |
| (iii) | Member Secretary, Delhi Pollution Control Committee | - | Member |
| (iv) | An expert in the area of ecology and environment to be nominated by the Government of National Capital Territory of Delhi for a period of one year | - | Member |
| (v) | One representative of Non-governmental Organisation (working in the field of environment including heritage conservation) to be nominated by the Government of | - | Member |

National Capital Territory of Delhi for a period of one year

- | | | | |
|--------|---|---|------------------|
| (vi) | Representative of Delhi Development Authority | - | Member |
| (vii) | Representative of Revenue Department, National Capital Territory of Delhi | - | Member |
| (viii) | Concerned District Collector | - | Member |
| (ix) | Concerned Divisional Forest Officer | - | Member |
| (x) | Representative of Government of Uttar Pradesh | - | Member |
| (xi) | Chief Wildlife Warden | - | Member Secretary |

6. **Terms of Reference.-**

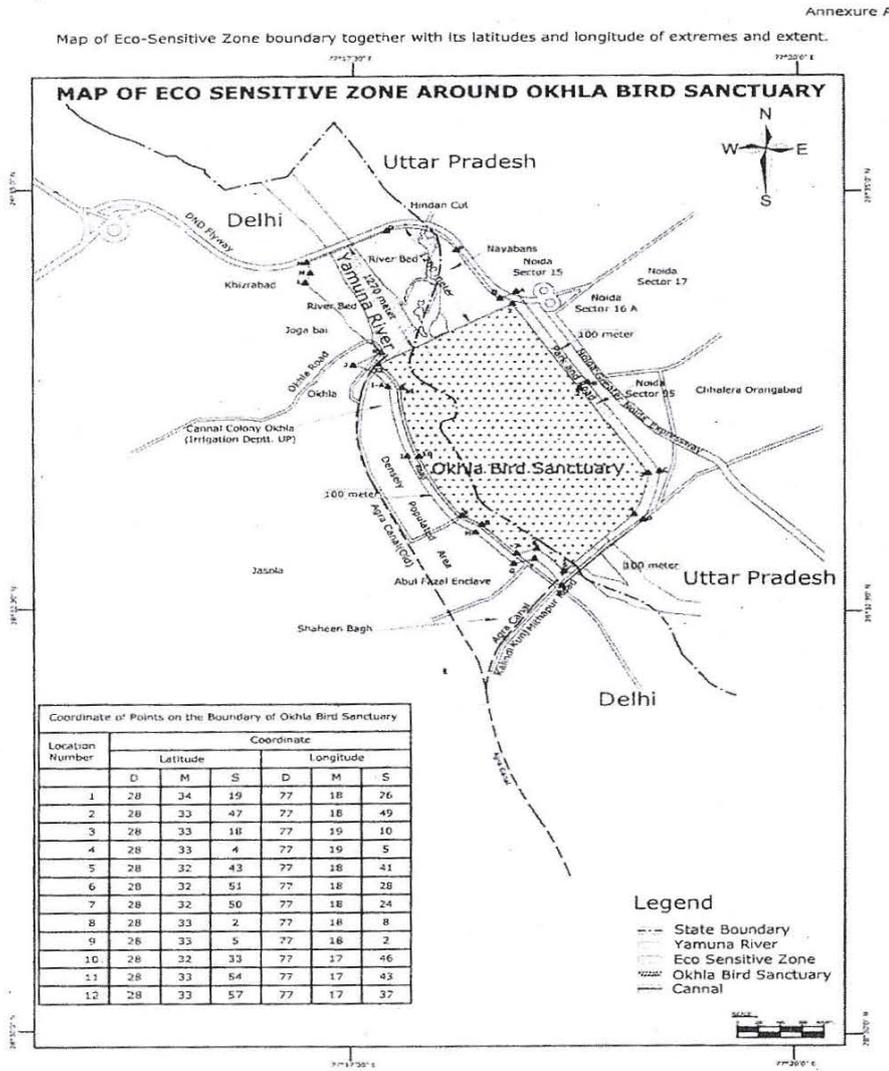
- (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
 - (2) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except the prohibited activities as specified in paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (3) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 but are falling in the Eco-sensitive Zone, except the prohibited activities as specified in paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
 - (4) The Member Secretary of the Monitoring Committee or the concerned Collector or the concerned park in-charge shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.
 - (5) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (6) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Central Government in the Ministry of Environment, Forest and Climate Change as per pro forma given in **Annexure-IV**.
 - (7) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. The provisions of this notification are subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal (NGT).

[No. 25/20/2014-ESZ/RE]

Dr. T. CHANDINI, Scientist 'G'

Annexure -I

Map of Eco-sensitive Zone boundary around Okhla Bird Sanctuary, National Capital Region(NCR) together with its latitudes and longitude of extremes and extent.



Annexure II

Coordinates showing prominent points of the outer boundary of Eco-sensitive Zone around Okhla Bird Sanctuary, Uttar Pradesh and National Capital Territory of Delhi.

S. No.	Point	Latitude			Longitude		
		D	M	S	D	M	S
1	A	28	34	24	77	18	27
2	B	28	33	51	77	18	50
3	C	28	33	18	77	19	13
4	D	28	33	1	77	19	7
5	E	28	32	38	77	18	40
6	F	28	32	48	77	18	31
7	G	28	32	46	77	18	22
8	H	28	32	59	77	18	6
9	I	28	33	26	77	17	45
10	J	28	33	59	77	17	34
11	K	28	34	2	77	17	41
12	L	28	34	28	77	17	15
13	M	28	34	32	77	17	17
14	N	28	34	35	77	17	16
15	O	28	34	46	77	17	44
16	P	28	34	38	77	18	7
17	Q	28	34	21	77	18	21

Annexure III

List of Urban Area / Villages falling within the proposed Eco-sensitive Zone of Okhla Bird Sanctuary, Uttar Pradesh and National Capital Territory of Delhi.

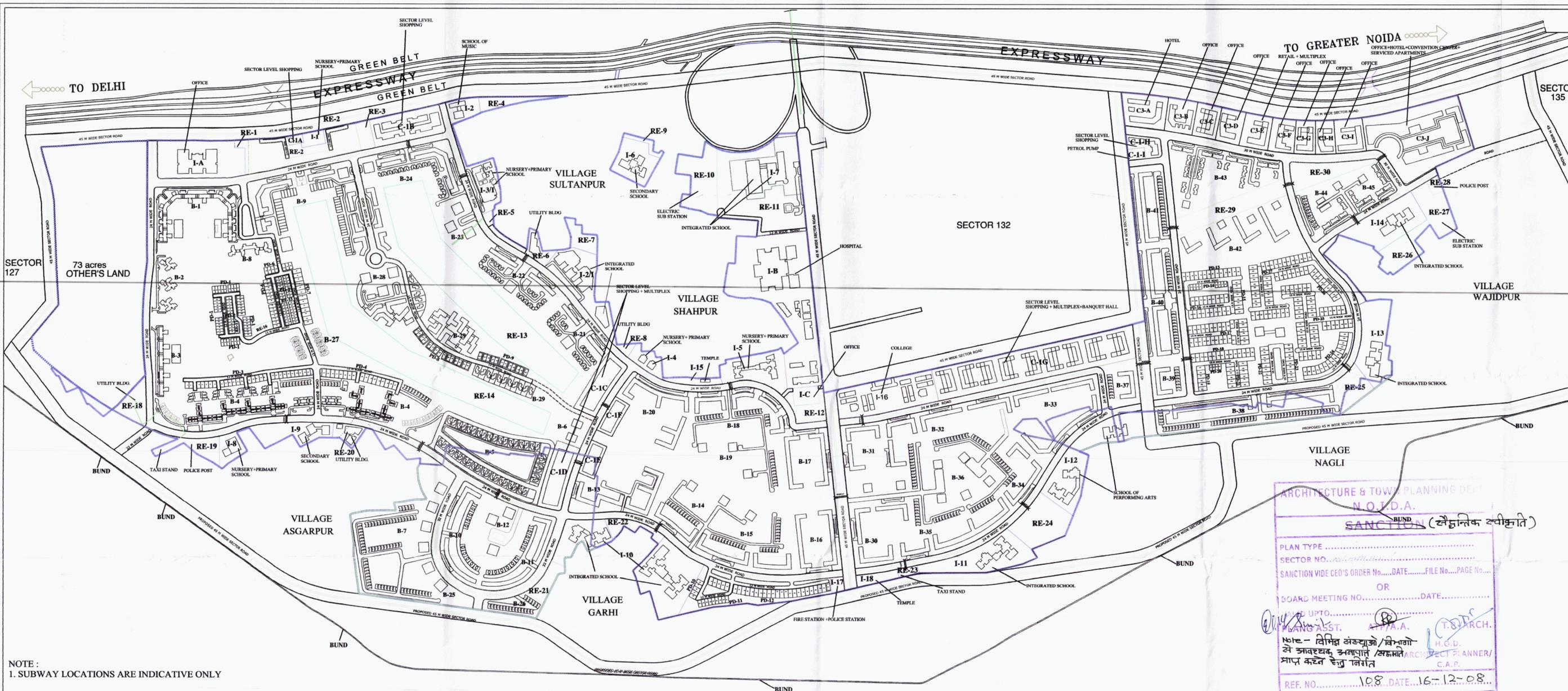
S. No.	States	Name of Urban Area/ Village	Point	Latitude			Longitude			Tehsil	District
				D	M	S	D	M	S		
1.	U.P.	Sector-95, NOIDA	B	28	33	51	77	18	50	Dadri	Gautam Budh Nagar
2.	U.P.	Chhalera Orangabad	C	28	33	18	77	19	13	Dadri	Gautam Budh Nagar
3.	U.P.	Nayabans	P	28	34	38	77	18	7	Dadri	Gautam Budh Nagar
4.	Delhi	Shaheen Bagh	G	28	32	46	77	18	22	Mehrauli	South East Delhi
5.	Delhi	Jasola	H	28	32	59	77	18	6	Mehrauli	South East Delhi
6.	Delhi	Abul Fazal Enclave	I	28	33	26	77	17	45	Mehrauli	South East Delhi
7.	Delhi	Okhla	J	28	33	59	77	17	34	Mehrauli	South East Delhi
8.	Delhi	Canal Colony, U.P. Irrigation Deptt.	I-A	28	33	54	77	17	35	Mehrauli	South East Delhi
9.	Delhi	Joga Bai	K	28	34	2	77	17	41	Mehrauli	South East Delhi
10.	Delhi	Khizrabad	L	28	34	28	77	17	15	Mehrauli	South East Delhi

Annexure IV

Proforma of Action Taken Report: - Monitoring Committee.-

1. Number and date of Meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attach Minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt for rectification of error apparent on face of land record. Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under EIA Notifications, 2006 . Details may be attached as separate Annexure.
6. Summary of cases scrutinized for activities not covered under EIA Notification, 2006. Details may be attached as separate Annexure.
7. Summary of complaints lodged under Section 19 of Environment (Protection) Act, 1986.
8. Any other matter of importance.

ANNEXURE C-2



NOTE :
1. SUBWAY LOCATIONS ARE INDICATIVE ONLY

LEGEND	
[Blue outline]	LAYOUT DEVELOPED FOR 1162 acres
[Green area]	RESIDENTIAL B,PD (62.39%) 675.39 acres
[Yellow area]	COMMERCIAL (As per enclosed list) C (4%) 43.30 acres
[Light blue area]	INSTITUTIONAL BUILDINGS (As per enclosed list) I (9.61%) 103.97 acres
[Light green area]	RECREATIONAL GREEN ESS (As per enclosed list) RE (12%) 129.89 acres
[Light yellow area]	ROADS & TRANSPORTATION (As per enclosed list) (12%) 129.89 acres
[Light orange area]	MASTER PLAN COMMERCIAL (As per enclosed list) C-3 43.29 acres
[Light purple area]	MASTER PLAN INSTITUTIONAL (As per enclosed list) 36.27 acres

Drawing Title
LAYOUT PLAN
Project
WISH TOWN JAYPEE GREENS NOIDA
Architects & Town Planners
ARCOP ASSOCIATES Pvt. Ltd.
E-106, G.K. ENCLAVE Part-I
New Delhi-110 049
Ph: 011-26471350 Fax: 011-26238035

Architect's Signature: *Sanjay Singh*
Town Planner's Signature: *Jasvinder Singh Khosla*
Sanjay Singh, Architect
Council of Architecture
Registration No.: CA/1993/15645
Jasvinder Singh Khosla
ATP member of Town Planners, India
Registration No. 2001-080

Owners' Signature: For Jaypee Infratech Limited
Authorized Signatory

Clients
JAYPEE INFRA TECH LTD.

Job No. 2006/17
Scale 1:7500
Date
Drawing No. JPG/SB-I/02-LP
Drawn by Karishma
Checked by Sanjay Singh
Revision No.

NOIDA AUTHORITY:
Associate Architect
Architect
Chief Architect

ARCHITECTURE & TOWN PLANNING DEPT.
N.O.I.D.A.
SANCTION (तैयारी)

PLAN TYPE
SECTOR NO.
SANCTION VIDE CEO'S ORDER No. DATE FILE No. PAGE No.
OR
BOARD MEETING No. DATE
APPROVED UPTO:
PLANS ASST. A.M.A. T. ARCH.
Note - विभिन्न संस्थाओं/विभागों से आवश्यक अनुमति/अनुमति प्राप्त करके ही प्रमाणित करना है।
H.O.D. ARCHITECT PLANNER/ C.A.P.
REF. NO. 108. DATE 16-12-08

ANNEXURE C-3 (COLLY)

Business & Stamen road
25-11-014

नोएडा नवीन ओखला औद्योगिक विकास प्राधिकरण
मुख्य प्रशासनिक भवन, सेक्टर-6, नोएडा-201301 (उ.प्र.)
वेबसाइट: www.noidaauthorityonline.com

सार्वजनिक सूचना

यमुना एक्सप्रेसवे परियोजना योजना के विकास हेतु कन्सेसन एग्रीमेन्ट के अधीन नोएडा प्राधिकरण द्वारा यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण के माध्यम से सेक्टर-128, 129, 131, 133 व 134 में 1145.84 एकड़ भूमि में से 1062.84 एकड़ भूमि पर नियोजित एकीकृत टाउनशिप योजना के पुनरीक्षित भू-विन्यास मानचित्र स्वीकृति हेतु दिनांक 05.03.2014 को प्राप्त आवेदन पर उत्तर प्रदेश अपार्टमेंट एक्ट, 2010 के प्रावधानों के अन्तर्गत उक्त प्रस्तावित संशोधन के सम्बन्ध में सन्दर्भित योजना के अपार्टमेंट, आबंटियों/उप पट्टा धारक/स्वामियों/अपार्टमेंट ऑनर्स एसोसिएशन/संघ/भूखण्ड के आबंटियों/स्वामियों को नोटिस जारी करने की तिथि से 30 दिन के अन्दर आपत्तियाँ आयाचित्रित की जाती है।

अतः उपरोक्त के निहितार्थ सन्दर्भित योजना के अपार्टमेंट/भूखण्ड के आबंटन पत्र, नाम पता (पहचान पत्र सहित) एवं दूरभाष नम्बर के साथ किसी भी कार्यदिवस व कार्यालय समय में अपनी आपत्तियाँ लिखित रूप से नोएडा प्राधिकरण के मुख्य प्रशासनिक कार्यालय, सेक्टर-6, नोएडा में स्थित मुख्य वास्तुविद नियोजक के अनुभाग में निर्धारित अवधि में प्राप्त करायी जा सकती है। निर्धारित अवधि के उपरान्त प्राप्त आपत्तियाँ पर विचार नहीं किया जायेगा।

मुख्य वास्तुविद नियोजक
नोएडा

स्वच्छ, हरित, सकुशल, सुरक्षित नोएडा

156
5
अवेन/40120

CAP
25-11-14

8
2014

महाश्वेता-25-11-14

नौरडा

नवीन ओखला औद्योगिक विकास प्राधिकरण

मुख्य प्रशासनिक भवन, सेक्टर-8, नौरडा-201301 (उ.प्र.)
वेबसाइट: www.noidaauthorityonlino.com

सार्वजनिक सूचना

यमुना एक्सप्रेसवे परियोजना योजना के विकास हेतु कन्सेशन एग्रीमेन्ट के अधीन नौरडा प्राधिकरण द्वारा यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण के माध्यम से सेक्टर-128, 129, 131, 133 व 134 में 1145.84 एकड़ भूमि में से 1062.84 एकड़ भूमि पर नियोजित एकीकृत टाउनशिप योजना के पुनर्निर्मित भू-विभागास मानचित्र स्वीकृति हेतु दिनांक 05.03.2014 को प्राप्त आवेदन पर उत्तर प्रदेश अपार्टमेंट एक्ट, 2010 के प्रावधानों के अन्तर्गत उक्त प्रस्तावित संशोधन के सम्बन्ध में सन्दर्भित योजना के अपार्टमेंट आबंटियों/सप प्लट धारक/स्वामियों/आपार्टमेंट ऑनर्स एसोसिएशन/संघ/भूखण्ड के आवंटियों/स्वामियों को नोटिस जारी करने की तिथि से 30 दिन के अन्दर आपत्तियाँ आमन्त्रित की जाती हैं।

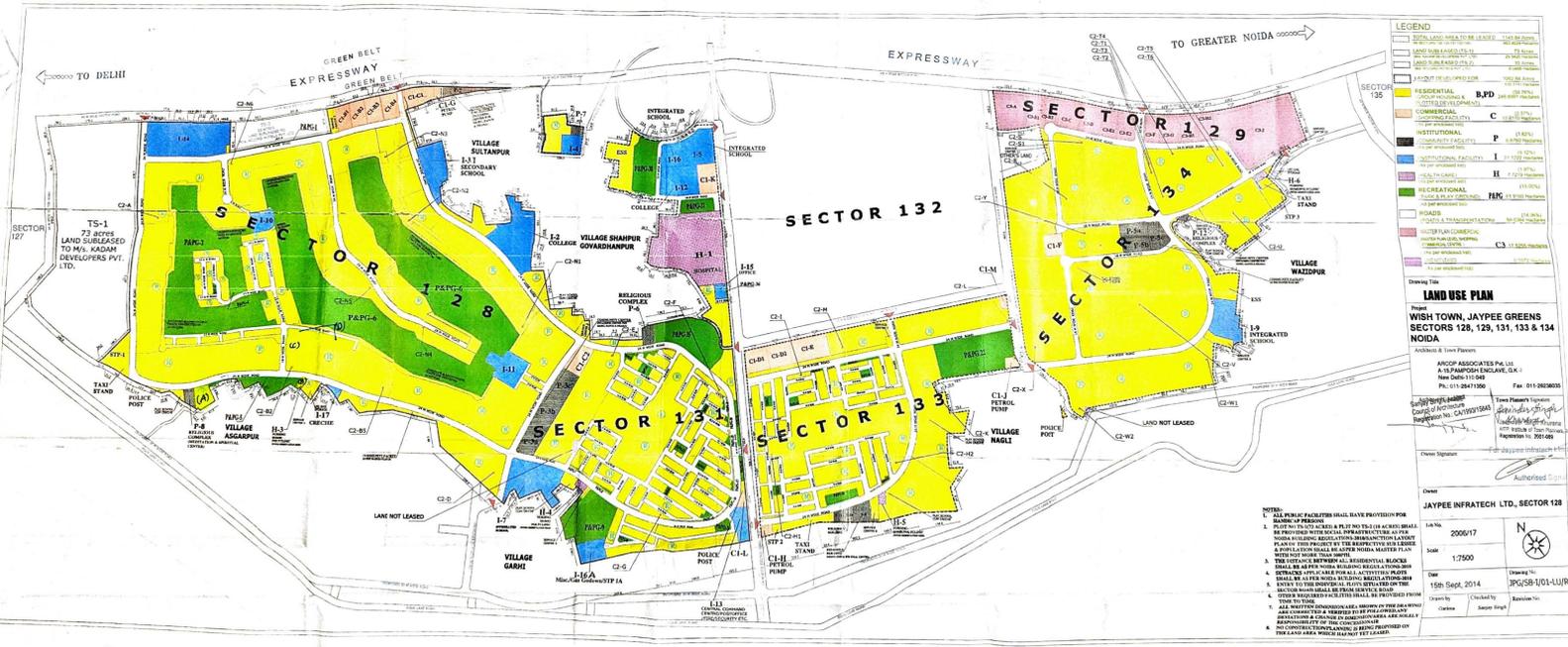
अतः उपरोक्त के निहितार्थ सन्दर्भित योजना के अपार्टमेंट/मुखण्ड के आबंटन पत्र, नाम, पता (पहचान पत्र सहित) एवं दूरभाष नम्बर के साथ किसी भी कार्यदिवस य कार्यालय समय में अपनी आपत्तियाँ लिखित रूप से नौरडा प्राधिकरण के मुख्य प्रशासनिक कार्यालय, सेक्टर-8, नौरडा में स्थित मुख्य वास्तुविद-नियोजक के अनुभाग में निर्धारित अवधि में प्राप्त करायी जा सकती है। निर्धारित अवधि के उपरांत प्राप्त आपत्तियों पर विचार नहीं किया जायेगा।

मुख्य वास्तुविद नियोजक
नौरडा

स्वच्छ, हरित, सकुशल, सुरक्षित नौरडा

महाश्वेता
25-11-14

PROPOSED
SANCTION
PLAN TO THE
SECTOR NO. 128, 129, 131, 133 & 134
WISH TOWN, JAYPEE GREENS
EAST OF VILLAGE 127 TO 200 ACRES
STANDARD MEETING ROOM NO. 128
DATE: 15/08/2014
APPROVED BY
REF. NO. JP/14/01/14/UR3



NOTES:
1. ALL PORTION OF PLOT/LOT SHALL HAVE PROVISION FOR...
2. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH SOCIAL INFRASTRUCTURE...
3. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH...
4. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH...
5. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH...
6. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH...
7. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH...
8. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH...
9. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH...
10. ALL PORTION OF PLOT/LOT SHALL BE PROVIDED WITH...

Uttar Pradesh Shasan
Audyogik Vikas Anubhag-4

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no **2213 /77-4-10-158N./85 dated** 30 November, 2010

Notification

No- 2213 /77-4-10-158N./85

Lucknow : Dated : 30 November, 2010

In exercise of the powers under sub-section (2) of section 9 and section 19 of the Uttar Pradesh Industrial Area Development Act 1976 (U.P. Act no-6 of 1976) read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no-1 of 1904) and in supersession of notification no. 6435 /77-4-06-158N./85 dated December 05 of 2006, the New Okhla Industrial Development Authority hereby makes the following regulations with the prior approval of the State Government to regulate the erection of buildings within the New Okhla Industrial Development Area;

**THE NEW OKHLA INDUSTRIAL DEVELOPMENT
AREA BUILDING REGULATION, 2010**

CHAPTER -1

PRELIMINARY

1. Short title, commencement and application.

- 1.1 These regulations may be called the New Okhla Industrial Development Area Building Regulations, 2010.
- 1.2 They shall come into force with effect from the date of their publication in *Gazette*.
- 1.3 Chapter 1 to IV shall apply to building activities within the urbanisable area and Chapter V, shall apply to the area designated for agricultural use by the Authority.
- 1.4 These regulations shall be applicable for New Okhla Industrial Development Area.
- 1.5 Chapter VI shall apply to the plots allotted to the farmers against their land acquisition (5% to 7% of the acquired land as per policy of the Authority)
- 1.6 The plots on which map has already been sanctioned and construction has already been started or completed, the allottee may be allowed to revise the same building plan or submit the new plan as per prevailing regulations for that part of building where construction has not started or any new addition required in building.
- 1.7 F.A.R., Ground coverage, setbacks and density as indicated in these regulations shall not be applicable in respect of those plots which were allotted on auction or tender basis and group housing prior to the coming into operation of these regulations. However the calculation of FAR and Ground Coverage in the new buildings in such plots shall be

24.12 Provision of Social and Physical Infrastructure at Sector Level (Zone R)
(If facilities are provided as per sector norms then in individual group housing pockets the facilities indicated in regulation 24.11 shall not be applicable)

Sl. No.	Use Premises	Service Population Per Unit	Unit Area in Ha
a)	Education		
1.	Creche and Day Care Centre	5000-25,000	0.100
2.	Nursery School	5,000 – 7,500	0.100
3.	Primary School	7,500-15,000	0.200
4.	Senior Secondary School	15,000 — 25,000	0.800
b)	Health		
1.	Dispensary	7,500 — 15,000	0.100
2.	Nursing Home	5,000 – 7,500	0.100
c)	Shopping		
1.	Convenient Shopping Centres, sector shopping cum service centre	7,500 — 15,000	0.5000
2.	Kiosks/hawker area		
d)	Other Community Facilities		
1.	Community Centre	7,500 — 15,000	0.4000
2.	Milk and Vegetable Booth	5,000 – 7,500	0.020
e)	Recreation		
1.	Park and Playground	15% of plot/sector	Min area per unit 0.2500
f)	Utilities		
1.	Electric Sub-Station 11 KV	As per requirement	0.050
2.	Auto Cum Taxi Stand	As per requirement	0.050

24.13 Note :-

In special circumstances the Authority may, relax any of the provisions mentioned herewith in the regulation no. 24.12 by recording the reasons. .

24.14 Note :-

Provisions of minimum parking and landscaping requirement shall be as per Table 5 and Table 6 respectively. However, the Authority may stipulate higher provisions in future as per requirement and issue directions in this regard .

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : up.seiaa@yahoo.com

Ref: 946/SEAC/312/AD(Y)/09

Date 9 June, 2009

To,

Sri Sameer Gaur,
Director-In-Charge,
JayPee Infratech Limited,
Yamuna Expressway Project,
Sector-128, Noida(U.P.)

San Nadeem
St

Sub: Regarding Environmental Clearance for Construction of Township "JayPee Greens", Sector-128, 129, 131, 133, 134 Noida.

Dear Sir,

Please refer to your letter JG/ENV/14083 dated 14/03/2009 addressed to the Chairman, State expert Appraisal Committee, Directorate of Environment, U.P., Lucknow on the subject as above. Revised proposals in this regards were also received vide letter no. JG/ENV/09 dated May, 2009. The State Level Expert appraisal Committee has considered your application and has been given to understand that:

1. The Environment Clearance is sought for Construction of Township " JayPee Greens", Sector-, 129, 131, 133, 134 Noida.
2. The total plot area of the project is 1092.83 Acres and the built up area is 8,126,991 sq m. Green area is proposed to be 2,498,071 sq m.
3. Water requirement for the project in construction phase is 590 KLD and in operation phase is 28,933 KLD.
4. Two STPs are proposed with capacity of 20,000 KLD and 25,000 KLD respectively.
5. Power requirement for the project during construction phase is 2MVA and during operation phase is 204 MVA. 32 nos. of DG sets of 5MVA each shall be installed for power backup.
6. Parking for 83,000 ECS is proposed.
7. The project is covered under screening category "8b" of the EIA notification dated 14/09/06.

Based on the recommendations of the State Level Expert Appraisal Committee, The State Level Environment Impact Assessment Authority examined and discussed the matter in its meeting held on 22/05/09 and has decided to accord environment clearance for the project subject to the effective implementation of the following conditions:

a. General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and emission/effluent standards as prescribed by the MoEF are strictly complied with.

RECEIVED	
S.No. 714	DT. 13/6/09
JAYPEE INFRA TECH LIMITED YAMUNA EXPRESSWAY PROJECT SECTOR-128, NOIDA	

2. It shall be ensured that obtain the No Objection Certificate from the U.P. Pollution Control Board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.

20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. Parking should be design on the basis of projected growth in the next 20 years.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.

36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed that no disturbance is caused to nearby residents. Suitable dust suppression measures including sprinkling and pervious paving should be installed.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given shall be automatically deemed to have been cancelled.

52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted. Low sulphur fuel should be used.
59. E-waste management should be done as per MoEF guidelines.
60. Electrical waste should be segregated and disposed suitably as not to impose Environmental risk
61. The use of suitably processed plastic wastes in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. A dispensary for the first aid shall be provided.
64. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
65. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
66. Diesel generating set stacks should be monitored for CO and HC.
67. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.

b. Specific Conditions:

1. No Ground water shall be abstracted for construction purposes. Proper permissions from competent authorities shall be taken, if necessary.
2. Width of all roads shall be at least 12 m.

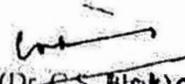
3. Green belt shall be 56% as proposed.
4. Water consumption should not exceed the norms given in provided in MoEF's "Manual on norms and standards for environment clearance of large construction projects" for competing users.
5. Rain water harvesting calculations should be based on peak hourly rain intensity.
6. Relocate the Rain water harvesting pits The location of the STP should be such that it is at a safe distance from rain water harvesting pits and does not cause problem of odor.
7. Bio Medical Wastes shall be treated in accordance to the Bio-Medical Wastes Handling rules prescribed under the E.P. Act, 1986.
8. A safe disposal plan for used soaps, shampoos and other toiletries provided to guests should be drawn up and submitted. Attempts should be made to encourage guests to take away the left over toiletries with them as complementary gift

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification


(Dr. E.S. Bhatt)
Member Secretary, SE/AA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-II, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Administrative Officer, Directorate of Environment for Monitoring and Web Updation.


(Dr. Y.P. Singh)
Director, Environment
And
Secretary, SEAC

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

Uploaded on
www.seiaaup.in

To,

Shri Sameer Gaur,
Jt. Managing Director,
M/s Jaypee infratech Limited,
Sector- 128, Noida- 201304.

Sh. Ashutosh Kumar
Sh. Nadeem
g

Ref. No. 347.../Parya/SEAC/312/2016

Date: 04 January, 2017

Sub: Extension of Validity of Prior Environmental Clearance for Township Jaypee Green (Wish Town), Sector-128, 129, 131, 133 & 134 Noida. M/s Jaypee Infratech Limited, Regarding.

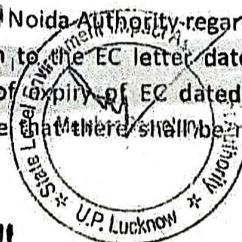
Dear Sir,

Please refer to your application/letters dated 28-07-2016 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt. of UP on the subject as above. A presentation was made by the representative of the project proponent in the SEAC meeting dated 27/10/2016.

The Project proponent, through documents (submitted to SEAC) and presentation made during meeting, has informed to the SEAC that:-

1. Details of works approved under Environment Clearance letter no. 946/SEAC/ 312-AD(Y)/09 dated 09/06/2009 and construction completed and in progress, information in this regard submitted.
2. The construction was started in Sector - 128 after taking prior environment clearance from MoEF, New Delhi vide memo no. 21/380/270-1-A-III dated 5th Sept. 2007 for 541 acres on Feb. 2008. Subsequently due to change in area and integration of services the revised environment clearance for 1092.83 acres was obtained from SEIAA vide letter no. 946/SEAC/312/AD(Y)/09 dated 9th June 2009 and construction according to the revised Environment Clearance was started on 01-11-2010.
3. There is no deviation of the project and its land use as approved in prior environment clearance issued by SEIAA vide letter No. 946/SEAC/312/AD(Y)/09 dated 9th June 2009.
4. The Noida Authority approved revised Land Use Plan / layout plan for 1062.84 acres vide letter no. Noida/CAP 2015/774 dated 20/02/2015.
5. Comparative chart showing land area use details, FAR's works according to Environment clearance granted in 2009 by SEIAA and revised layout approved by Noida on 20th Feb. 2015 along with status of construction was also submitted.
6. The Project could not be completed in time due to slow down in national economy, especially in real estate sector and constraints faced by the project proponent in implementation of the Project.
7. Future time line and details of proposed projects are submitted, which proposes that the project to be completed by year 2024.
8. The photographs of Project along with dates are also submitted.

The SEAC discussed the matter and observed that as the project proponent has not made any deviation from the project proposals for which EC (946/SEAC/312/AD(Y)/09 dated 9th June 2009) was issued earlier for the project and also the approval from Noida Authority regarding the proposal has been obtained by the proponent, validity extension may be given to the EC letter dated 09/06/2009 for the project for the period of maximum 05 years from the date of expiry of EC dated 09/06/2009 i.e. from 09/06/2014 to 09/06/2019. The project proponent shall ensure that there shall be no deviation in the proposals from the



one, for which environmental clearance was issued earlier for the project through EC dated 09/06/2009. In case of any deviation, the validity granted to EC dated 09/06/2009 shall be treated as cancelled.

The above recommendation of SEAC meeting dated 27/10/2016 was considered in the SEIAA meeting dated 14/12/2016 and the SEIAA agreed with the recommendation of the SEAC.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



No..... /Parya/SEAC/312/2016

Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, G.B. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Regional Officers, Regional Office, UP Pollution Control Board, Noida.
7. Copy to Web Master/ guard file.

(S.C. Yadav)
Member Secretary, SEIAA

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226 010

Phone : 91-522-2300541, Fax : 91-522 2100 543

E-mail : docuplko@yahoo.com

Website : www.sciaaup.com

To,

Shri Ajit Kumar,
Advisor,
M/s Jaypee Infratech Ltd,
Sector-128 of Noida, Along Noida- Greater Noida Express Way,
Noida, U.P.- 201304

Ref. No.....152...../Parya/SEIAA/4930-4769/2019

Date 30 June, 2020

Sub: Environmental Clearance for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

Dear Sir,

Please refer to your application/letters 24-04-2019, 27-04-2019, 16-07-2019 & 22-07-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-11-2019 and SEIAA in its meeting dated 27-01-2020 & 27-05-2020

A presentation was made by the project proponent along with their consultant M/s OCEAD-ENVIRO Management Solutions (India) Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.
2. Environmental clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no 946/SEAC/312/AD(Y)/09 dated 09/06/2009.
3. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 145/Parya/SEAC/4769/2018, dated 03/07/2019.
4. EIA report submitted by the project proponent on 04/11/2019.
5. Comparative area details of the existing and proposed project:

S. N.	DESCRIPTION	AREAS as per Environment Clearance (1092.83 acres)	AREAS in year 2019 (1062.84 acres)
1.	Total land (m ²)	44,22,526	43,03,141
2.	Floor Area Ratio	1.84	1.87
3.	Total FAR (m ²)	81,26,991	8,028,995
a.	Proposed FAR (m ²) (Residential)	64,42,668	64,81,776
b.	Proposed FAR (m ²) (Commercial)	5,87,393	9,06,177
c.	Proposed FAR (m ²) (Institutional)	9,94,930	6,41,044
d.	Proposed FAR (m ²) (Recreational)	1,02,000	
4.	Stilt area + Basement area (m ²)		4,868,079
5.	Built up Area (m ²) Total (3+4)	81,26,991	12,897,074
6.	Ground Coverage(m ²)	877,708 (19.84%)	952,108 (22.13%)
7.	Open Areas(m ²)	35,44,818 (80.15%)	3,351,033 (77.87%)
8.	Green Areas(m ²)	24,98,071 (56.48%)	2,198,009 (51.07%)
9.	Roads(m ²)	1,046,747 (23.66%)	1,153,024 (26.80%)

6. Site Surroundings & Environmental Sensitivity Within 15 Km as submitted by the project proponent

S. N.	Features	Description	Distance & Direction
1.	Co-ordinates of Site	Latitude: 28°31'2.62"N, Longitude: 77°21'40.16"E	
2.	Location	Sectors 128,129,131,133 and 134 of NOIDA, Village-Dadri / Sadar, District Gautam Buddha Nagar, Uttar Pradesh (U.P.)	



3.	Nearest Airport	Indira Gandhi International Airport (IGI)	Approx. 23.5 km (WNW)
4.	Nearest Railway Station	Nizamuddin Railway Station	Approx. 15 km (by road) (NW)
6.	Nearest Hospital	JS Hospital Indo-Gulf Hospital & Diagnostics Jaypee Hospital	0.41 Km, NE 5.91 km, E Within the Jaypee premise
7.	Nearest School/ University	Step by Step School Genesis Global School Jaypee University	0.32 Km, WNW 0.35 Km, WNW Within the Jaypee premise
8.	State, National boundaries	Haryana - UP Interstate boundary Delhi-UP Interstate Boundary	1.14 Km, SW 1.19 Km, W
9.	Sanctuary	Reserve forest & Wetland Tilori Khadar Jungle Surajpur Wetland & Reserve Forest Asola Wildlife Sanctuary Tipat Forest Range, Faridabad Okhla Bird Sanctuary	9.40 km, ESE 10.30 km, SSE 8.30 km, ENE 7.54 km, WSW 0.50 km, SSW 4.50 Km, NW
10.	Water Bodies	Yamuna River Hindon River	1.13 km, W 3.88 Km, E
11.	Seismic Zone	Seismic Zone-IV	
12.	Maximum Height of Building	201.27 M	
13.	Densely populated or Built-up Area	Delhi 1.80 Km, SW Faridabad 1.54 km, SW	

7. Detailed area statement:

S. NO.	DESCRIPTION	AREA As per Revised approved layout plan, 2015 (5cm) 1062.84 acres				
		Total	Subleased to Other Parties	Completed	Under Construction	Construction yet to start
1	Total land	4,303,141	670,586	1,684,774		1,947,781
2	Floor Area Ratio	1.86585				
3	FAR (Total)	8,028,996	1,418,106	1,436,618	2,970,316	2,203,955
A	FAR (Residential)	6,481,776	573,050	1,342,169	2,948,470	1,619,077
B	FAR (Commercial)	906,177	555,152	4,851	14,264	321,310
C	FAR (Institutional)	641,044	279,894	89,598	7,584	263,968
D	FAR (Recreational)					
4	Basement + Stilt Area	4868,079	994,054	873,231	1,690,821	1,309,923
5	Ground Coverage	952,108	353,503	429,533		158,969
6	Open Areas	3,351,033	305,980	1,255,241		1,788,812
7	Green Areas	2,198,009	213,098	1,765,643		219,267
8	Roads	1,153,024	93,822	997,568		61,574

8. Subleased land details:

LANDUSE	LAND AREA (SQM)		
	TOTAL LAND	LAND SOLD/ SUBLEASED TO OTHER PARTIES	TOTAL LAND UNDER DEVELOPMENT BY JAYPEE
RESIDENTIAL PLOTTED	318,367	318,367	0
RESIDENTIAL GROUP HOUSING	2,148,624	0	2,148,624
INSTITUTIONAL	288,441	126,027	162,414
COMMUNITY FACILITIES	66,760	44,550	22,210
MASTER COMMERCIAL	175,255	103620	71,627
SECTOR COMMERCIAL	106,170	78014	28,156
MASTER PLAN RECREATIONAL	619,160		619,160



5	Staff		1000	45	45
6	Visitors	(10% of Residents)	20639	15	310
Total (1+2+3+4+5+6)			3,36,522		30611
B	Treated water Requirement For:-				
A	HVAC				
B	Horticulture				
Total Water demand			2198009	3	6594
					39,105

11. Waste water calculate ion details:

Total Residential wastewater generation details (KLD)		
1	Domestic Water Requirement	28218
	· Fresh (67% of domestic)	18906
	· Flushing (33% of domestic)	9312
2	Wastewater Generated (80% of fresh + 100% of flushing + 90 % of HVAC)	26146
3	STP	31380

Total Wastewater generation from Commercial (KLD)		
1	Domestic Water Requirement	2028
	· Fresh (40% of domestic)	811
	· Flushing (60% of domestic)	1217
2	Wastewater Generated (80% of fresh + 100% of flushing)	1866
3	STP	2240

Total wastewater generation from the project (KLD) (Excluding hospital)		
1	Domestic Water Requirement	30246
	· Fresh (65% of domestic)	19717
	· Flushing (35% of domestic)	10529
2	Wastewater Generated	28012
3	Total STP Capacity	33620 or say 39000
4	Total fresh water	19717

Total Hospital wastewater generation details(KLD)		
1	Domestic Water Requirement	365
	· Fresh (67% of domestic)	245
	· Flushing (33% of domestic)	120
2	Wastewater Generated (80% of fresh + 100% of flushing)	316
3	ETP	380

12. Details of green belt:

S.No	Particulars	Green Area in Sq.m	Trees In no	Shrubs in numbers	Ground covers in No.
1	Golf Course	442970	13650	40600	60400
2	NirmanSadon	6065	758	8400	20000
3	Camp Area Sector-128	8065	1399	7291	8350
4	Cluster (KTD1/03) T Point	11994	581	10000	15770
5	Cluster (Imperial Tower 01/03)	10464	1058	4550	10200
6	Cluster (KT11/16)	5400	544	10450	7000
7	Cluster (PH-1)	7644	177	3681	9250
8	Cluster (PC-01/04)	7500	420	8173	11845
9	Cluster (PC-05/06)	500	45	913	4100
10	Cluster (PC-08/09)	2682	100	2293	6600
11	Cluster PH-2	2085	260	3300	5140
12	Cluster PH-3	2055	110	3880	4050
13	Cluster (PC-11/18)	12536	680	7650	12600



14	Cluster PH-4	1875	275	3895	5600
15	K.Toen Homes	2550	401	1379	5550
16	August Town Homes 01/02	1450	199	5353	4030
17	August Town Homes 03/05	1230	365	9900	2010
18	Club House-II	140	360	3010	3710
19	Plot Area 1, 2 & 3	4600	532	2650	4720
20	Jaypee Public School	5050	537	3050	2610
21	Halipad Area	9000	655	3890	8140
22	Kingswood Villas	4430	330	1060	2530
23	Highway Shani Mandir	10300	1750	3200	4016
24	Sector-128, Road	72000	6360	15500	18000
25	Sector-134, Road	40500	991	15853	3300
26	Sector-132, Road	22500	586	13471	4200
27	Cluster (KM 1-14)	20000	182	12062	13000
28	Cluster (KM 15-18)	12000	128	5978	4000
29	Cluster (KM 28-34)	30000	137	12608	5300
30	Cluster (KM 42)	1000	49	1730	3500
31	Cluster (KM 51-52)	5000	112	4293	5700
32	Classic (B1 & B2)	3000	97	3637	3500
33	Classic (C1 & C2)	3000	100	1970	2200
34	Classic (A7 & A10)	18000	251	2897	10800
35	Jaypee Hospital	24000	1676	147416	33000
36	JlIT College	10000	1961	9998	20250
	Total	2198009	37816	395981	344971

13. Details of solid waste generation & management:

S. No.	Unit Type	Total Population	Norms	Total	Completed project	Norms	Total	To be constructed	Norms	Total
1	Residential (Group Housing + Plots)	206394	0.45	92877				136644	0.45	61490
a	Residents in flat				46071	0.45	20732			
b	Residents in plot				23769	0.45	10655			
2	Commercial	90618								
	Staff	4531	0.25	1133				4531	0.25	1133
	Visitor	86087	0.15	12913				86087	0.15	12913
3	Institutional									
	Community facility									
	Staff	100	0.25	25				100	0.25	25
	Visitor	1874	0.15	281				1874	0.15	281
4	Institutional facility									
a	School and colleges									
	Staff & Students	4279	0.25	1070	2200	0.25	550.00	2079	0.25	520
	Visitor	476	0.15	71	100	0.15	15.00	376	0.15	56
b	Office									
	Staff	6094	0.25	1523				6094	0.25	1523
	Visitor	677	0.15	102				677	0.15	102
c	Misc utilities									
	Staff	91	0.25	23				91	0.25	23
	Visitor	817	0.15	123				817	0.15	123
d	Hospital									
	Beds	550	1.50	825	550	1.50	825.00			
	OPD	500	0.15	75	500	0.15	75.00			
	Staff	575	0.25	144	575	0.25	143.75			



	Visitor	578	0.15	87	578	0.15	86.70			
e	Nursing Homes(4)									
	Beds	400	1.50	600			400	1.50	600	
	OPD	200	0.15	30			200	0.15	30	
	Staff	220	0.25	55			220	0.25	55	
	Visitor	440	0.15	66			440	0.15	66	
	Total	2760					2760			0
5	Staff	1000	0.25	250	350	0.25	87.5	650	0.25	162.5
6	Visitors (10% of Residents)	20639	0.15	3096	7294	0.15	1094.1	13345	0.15	2002
	Total (1+2+3+4+5+6)	3,36,522		115369	85,089		34264	2,51,433		81105
	Horticulture Waste	543.14	5.00	2716	443.1	5	2215.5	100.037	5	500
	Biomedical Waste			470			282.6			188
	STP			2416			799.4			1616
	Total			12097						83409
				1			37562			

14. Parking details of the project:

S.No.	Projects	FAR (Sq.mt)	Parking Required				Parking Provided	
			As Per Noida Regulations (ECS)	As Per Noida Regulations (Sq.m)	As per MOEF (ECS)	As per MOEF (Sq.m)	Total ECS	Area (Sq.m)
A)	Residential							
1)	Group Housing	1342169	16777	503310	13422	469759	60730	2096994
	Yet to be Started Projects	4566547	57082	1712460	45665.47	1598291		
	Total Group housing	5908716	73859	2215770	59087	2068051		
2)	Total Plotted Development	573060	5530	165900	1433	50143	5530	165900
B)	Institutional							
	Completed	89598	1208	36240	1791.96	62718.6	3928	88298
iv	Yet to be Started Projects	271552	5431.04	162931	5431.04	190086.4		
	TOTAL Institutional	361150	7223	216690	7223	252805		
O)	Commercial							
a)	Master Plan Commercial							
i	Projects Sold Out	414512						
	SUBTOTAL	414512						
iii	Yet to be Started Projects	286508	9550	286500	5730.16	200555.6		
	TOTAL Master plan Commercial	286508	9550	286500	5730.16	200555.6		
b)	Sector Commercial							
	Completed	4851	97	2919	97.02	3395.7	1259	23461



ii	Yet to be Started Projects	49666	993	29790	993.32	34766.2		
	TOTAL Sector Commercial	54517	1817	54517	1090.34	38161.9		
	Grand Total	6610891	92449	2939384	74564	2609716		

15. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended).

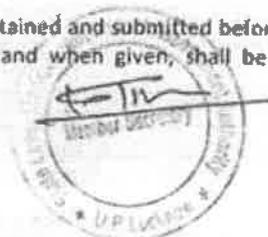
Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07/11/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 27-01-2020 & 27-05-2020 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.



24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.



electrification details within the project.

6. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
7. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
8. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
9. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
10. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer line.
11. The project proponent shall segregate the liquid bio-medical hospital/nursing home effluent and shall install ETP of adequate capacity for the treatment.
12. The project proponent shall submit an estimate of quality of segregated Bio-medical waste of each category, schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste generation in hospital within next 3 months to SEIAA U.P.
13. The project proponent shall engage the agency authorized by UPPCB for Bio-medical waste collection, transportation, treatment and disposal.
14. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
15. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
16. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
17. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
18. Solar energy to be used alternatives on the road and common places for illumination to save conventional energy as per ECBC Code.
19. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
20. Minimum 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
21. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
22. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
23. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
24. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
25. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
26. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
27. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
28. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).



29. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
30. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
31. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
32. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
33. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
34. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
35. Corporate Environmental Responsibility shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
36. No parking shall be allowed outside the project boundary.
37. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
38. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
39. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
40. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
41. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
42. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
43. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
44. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
45. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
46. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
47. All the internal drains are to be covered till the disposal point.
48. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
49. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental



(Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for G.B. Nagar. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No...../Parya/SEAC/4930-4769/2019

Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, 1A Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate G.B. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

O.A. 906/2024 _ Varsha Agarwal & Ors. vs Union of India _ NGT, New Delhi

From Ashwin Raj Jaiswal <ashwin@pslchambers.com>**Date** Sat 19/04/2025 21:02**To** secy-moef@nic.in <secy-moef@nic.in>; jaypeeinfratech.investor@jilindia.in <jaypeeinfratech.investor@jilindia.in>; ronoida@uppcb.com <ronoida@uppcb.com>; sho-sector126.gb@up.gov.in <sho-sector126.gb@up.gov.in>; Kamalsingh.nliu@gmail.com <Kamalsingh.nliu@gmail.com> 1 attachment (23 MB)

Counter Affidavit on behalf of NOIDA _ Varsha Aragwal & Ors. vs UOI.pdf;

Sir,

Under instruction of and on behalf of our client NOIDA, we hereby serve you the counter affidavit in the captioned original application pending before Hon'ble National Green Tribunal, Principal Bench, New Delhi.

The copy of counter affidavit is attached to this mail for your convenience.

Kindly be advised that the present service may be deemed as an advance service of the reply affidavit.

Best Regards,
Ashvin Raj Jaiswal
Counsel for Noida

PSL Advocates
& Solicitors

Direct: [+91 11 4999 1260](tel:+911149991260) | **Board:** [+91 11 4999 1250](tel:+911149991250) | **Mobile:** [+91 8299 595 472](tel:+918299595472)

Office: A-220, Defence Colony, New Delhi, India – 110 024

Email: ashwin@pslchambers.com | [My LinkedIn](#)

Website: www.pslchambers.com | [About PSL](#) | [PSL LinkedIn](#)

Legal 500 – Winner – Dispute Resolution – Arbitration Firm of the Year [2024]; Tier 1 in Dispute Resolution: Arbitration [2024, 2023, 2022, 2021, 2020]

Benchmark Litigation – Ranked in International Arbitration, Construction, Commercial and Transactions, Insolvency and Government and Regulatory [2024, 2022, 2021, 2020, 2019, 2018];

AsiaLaw – Recommended Firm in Dispute Resolution, Insolvency and Bankruptcy and Construction [2023, 2022, 2021, 2020]

India Business Law Journal – Winner – Indian Law Firm Awards in Arbitration and ADR [2022]

IFLR1000 – Notable Firm in Insolvency & Bankruptcy [2022, 2021]

Asia Legal Business – Ranked as Arbitration Law Firm of the Year and Dispute Resolution Boutique Law Firm of the Year [2024];

Expert Guides, Asia Pacific - Arbitration Expert [2020, 2021]

Forbes India – Tier 1 Tier in Arbitration & Insolvency [2021]

Strictly Confidential - Attorney-Client Privileged Communication

The contents of this email (including any attachments) are confidential and privileged and only intended for the recipient(s) addressed above. If you received this email by error, please notify the sender immediately and destroy it (and all attachments) without reading, storing and/or disseminating any of its contents (in any form) to any person.